BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, AT BHOPAL(MP)

ORIGINAL APPLICATION No. 63 /2024

APPLICANT: ABDUL KALAM

V/S

RESPONDENTS: STATE OF MADHYA PRADESH & OTHERS

INDEX

SNo.	Particulars	Annexure	Page
1.	Memorandum of Application		1-20
2.	Affidavit in support of Application		21
3.	Compilation – II		22-23
4.	Copy of Newspaper clipping dated 19/11/2023 concerning air dust and pollution caused by Crusher Units near the Jhansi-Khajuraho Highway	A-1	24-25
5.	Recent Photographs dated 26.01.2024 indicating violations of various laws by the operational Crusher Units of Project Proponents	A-2	26-29
6.	Copy of illegal mining cases ongoing as per the portal of the Mining Department, Govt. of Madhya Pradesh for financial year 2023-2024	A-3	30
7.	Copy of notices issued to the Respondent Lease holders by the Officer of Collector dated 23/03/2022, 22/03/2022, 28/02/2022, 18/02/2022, 31/03/2022, 24/03/2022, 03/03/2022	A-4	31-47
8.	Copy of application status of EIA, as per MP SEIAA portal dated 09/09/2022	A-5	48-63

9.	Copy of order dated 09/10/2023 passed by the Office of Collector, District Niwari directing the Crusher Units in the District to obtain EC from SEIAA and the work be kept in abeyance until then	A-6	64
10.	Copy of Letter dated 27/10/2023 by Applicant apprising the Officer of Collector, District Niwari about continuing of illegal operation of mines despite its order for stopping mines	A-7	65
11.	Copy of complaint made by the Applicant to the Chief Secretary, Mining Department – Bhopal dated 15/03/2023	A-8	66-71
12	Vakalatnama	A-9	72

Date: 07/03/2024

Place: Bhopal

Applicant

Through Counsel

[Dharamvir Sharma, Adv.]

Office at: J-04, Fortune Glory,
Bawadiya Kalan, Bhopal -43
email: dharam.advocate33@gmail.com;
Phone: 9200700009

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL BENCH, AT BHOPAL(MP)

ORIGINAL APPLICATION No. 63/2024

APPLICANT: ABDUL KALAM

V/S

RESPONDENTS: STATE OF MADHYA PRADESH & OTHERS

SYNOPSIS & LIST OF EVENTS

The instant application has been preferred before this Tribunal seeking remedial actions against the erring officials of the Mining department of Madhya Pradesh who have permitted illegal operation of stone crushers and mines quarrying units in Niwari District. The area being eco-sensitive zone and declared as Orchha Wildlife Sanctuary on dated 2nd January, 2018, the operation of the units threatens the existence of rich flora and fauna, as well as is adversely affecting the health of people and fauna of the region. The continuous operation of the mining units till date is in blatant violation of the Forest Conservation Act 1980, Madhya Pradesh Minor Mineral Rules 1996, Madhya Pradesh Mineral Policy 2010, Environment Protection Act 1986, Water (Prevention & Control of Pollution) Act 1974 as well as Air (Prevention & Control of Pollution) Act 1981. Moreover the minings continued even after the order dated 13.09.2023 passed in OA 36/2023 Brijendra mala V/s State of MP Case whereof, this Hon'ble Tribunal has kept all the EC in abeyance until reappraisal by SEIAA/ SEAC. The Respondent Project Proponents units have been operating in connivance of and in hand and gloves with the Respondent Mining Officer of Niwari, which is willful disobedience of judgments passed by the Hon'ble Tribunal and the Hon'ble Supreme Court concerning preservation of environment and ecology in environmentally fragile areas as also without compliance of the conditions.

Hence, Petition,

LIST OF EVENTS

Dates	Events in Chronology
02.01.2018	Ministry of Environment, Forest and Climate Change notifies Sanctuary Area named *Orchha Wildlife Sanctuary*
18.02.2022 to 31.03.2022	Notices issued to various Lease holders by the Office of Collector (Mines) Branch for irregularities and violations
15.03.2023	Complaint made by the Applicant to the Chief Secretary, Mining Department – Bhopal
13.09.2023	Order passed by the Hon'ble National Green Tribunal (CZ) in **Brijendra Mala V/s State of MP & Others OA 36 of 2023** holding EC granted by DEIAA / DEAC to be kept in abeyance
09.10.2023	Order passed by the Office of Collector, District Niwari to stop the operation of mines and crushers in the district who were given EC from DEIAA
27.10.2023	Applicant's letter apprising the Officer of Collector, District Niwari about continuing of illegal operation of mines despite its order for abeyance of operation
19.11.2023	News reports covering incidents of continuous mining and quarrying operations causing environmental degradation near Khajuraho-Jhansi Highway
26.01.2024	Recent photographs taken by the Applicant depicting continuous operation of mines despite order by the Collector for it to be kept in abeyance

Date: 07/03/2024

Place: Bhopal

Applicant

Through Counsel

[Dharamvir Sharma, Adv.]

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, AT BHOPAL(MP)

ORIGINAL APPLICATION No. 63/2024

APPLICANT: Abdul Kalam, S/o Of Abdul Salam, R/o H No. 1732/2, In Front of Ram Raja Dawa Bazar, Local Bagh Civil Lines, Jhansi, U.P.

//VERSUS//

RESPONDENTS:

1. State of Madhya Pradesh Through Chief Secretary, Vallabh Bhavan, Bhopal (M.P.) – 462001 Email: cs@mp.nic.in

2. State Environmental Impact Assessment Authority (MP), Through Its Chairman, Environmental Planning Coordination Organization (EPCO), Paryavaran Parisar, E-5, Arera Colony Bhopal – 462016 Email: mpseiaa@gmail.com

3. Member Secretary, Madhya Pradesh Pollution Control Board (MPPCB), Bhopal, M.P. Email: ms-mppcb@]mp.gov.in

4. The Collector (Mines), Office of Collector, Distt: Niwari (M.P.) Email: dmniwari-mp@mp.gov.in

5. The Joint Chief Controller of Explosive, Peso, E-8 Arera Colony, Bhopal (MP) Email: mansari @ explosives. gov.in

6. Shri Pankaj Dhwaj Mishra, Mining Officer, C/o Office of Collector (Mines) District Niwari (M.P.) & H.No. A-14 Space Mooncity, Bhgwantpura, Jhansi Email: dmniwari-mp@mp.gov.in

7. Vishal Gupta S/o Shri Girdharilal Gupta, R/o 117/4 Civil Lines, Jhansi (U.P.), Mines at Khasra No. 1/1 Village Pratappura, Khasra No. 226/1 Village Sitapur,

Khasra No. 3/2, 4,6, 3/1/3 And 5/1/2 Village Bhojpura, Teh. Orchha, Niwari (M.P.)

8. Sunil Kumar Gupta S/o Shri Raghuveer Saran Gupta, R/o 49, Najai Bajar, Jhansi (U.P.), Mines at Khasra No. 20/2sa/2 & 226/1 Village Pratappura, Teh. Orchha, District Niwari (M.P.)

9. Rajeev Kumar Jain S/o Shri Prem Chand Jain, R/o 77, Jawahar Chowk, Jhansi (U.P.), Mines at Khasra No. 73 Village Pratappura, Mines At Khasra No. 12/2 Village Pratappura, Teh. Orchha, District Niwari (M.P.)

10. Rahul Agarwal S/o Shri Om Prakash Agarwal, R/o C.P. Mission Compound, Jhansi (U.P.), Mines at Khasra No. 255/11 Village Pratappura, Teh. Orchha District Niwari (M.P.)

11. Devendra Singh S/o Shri Lakhan Singh, R/o Village Pratappura, District Niwar (M.P.), Mines at Khasra No. 259/1 Village Pratappura & Khasra no. 357/1 Village Sitapur, Teh. Orchha, District Niwari (M.P.)

12. Kailash Narayan Gupta, R/o 69, Kariappa Marg, Lalitpur Road, Jhansi (U.P.), Mines at Khasra No. 1/1 & 20/2sa/2a Village Pratappura, Teh. Orchha, District (Niwari) (M.P.)

13. Pavan Kumar Sarogi S/o Shri Jagdeesh Sarogi, R/o 95/18, Civil Lines Jhansi (U.P.), Mines at Khasra No. 12/2 Village Pratappura, Teh. Orchha, District Niwari (M.P.)

14. Mahendra Sarogi S/o Shri Cheedi Lal Sarogi, R/o 95/18, Civil Lines Jhansi (U.P.), Mines at Khasra No. 12/2 Village Pratappura, Khasra No. 07 Village Bhojpura, Teh. Orchha, District Niwari (M.P.)

15. Sourabh Garg S/o Shri Subash Garg, R/o 85, Vinay Nagar, Sector-2, Gwalior (M.P.), Mines at Khasra No. 1/1 Village Pratappura, Teh. Orchha, District Niwari (M.P.)

16. Om Prakash Jain S/O Shri Jagdeesh Prasad Jain, R/o 1680 Civil Lines Jhansi (U.P.), Mines at Khasra No. 07 Village Bhojpura, Khasra No. 125,126 Village Pratappura, Teh. Orchha, District Niwari (M.P.)

17. Banvari Lal Jain S/o Sir Madal Lal Sarogi, R/o 95/16 Civil Lines Jhansi (U.P.), Mines at Khasra No. 20/2sa/1 Village Pratappura, Teh. Orchha, District Niwari (M.P.)

18. Narendra Kumar Gupta S/o Shri Ramswaroop Gupta, R/o 814/1, Mission Compound, Jhansi (U.P.), Mines At Khasra No. 06 Village Bhojpura, Teh. Orchha, District Niwari (M.P.)

19. Deepak Kumar Sahu S/o Swami Prasad Sahu, R/o 95/18 A, Civil Lines, Jhansi (U.P.), Mines At Khasra No. 08 Village Bhojpura, Teh. Orchha, District Niwari (M.P.)

20. Suresh Kumar Sarogi S/o Shri Cheedi Lal Sarogi, R/o 94/11, Civil Lines, Jhansi (U.P.), Mines At Khasra No. 04 Village Bhojpura, Khasra No. 226/1 Village Sitapur, Teh. Orchha, District Niwari (M.P.)

21. Vinod Kumar Jain S/o Shri Laxmichand Jain, R/o 95/1, Civil Lines Jhansi (U.P.), Mines at Khasra no. 20/2ba/1 Village Pratappura, Teh. Orchha, District Niwari (M.P.)

22. Pradeep Kumar Sahu S/o Shri Swami Prasad Sahu, R/o 95/18, A Civil Lines, Jhansi (U.P.), Mines at Khasra no. 8 Village Bhojpura, Teh. Orchha, District Niwari (M.P.)

23. Atul Dubey S/o Shri Satyanarayan Dubey, R/o Kailas Residency, Mahakali Vidya Peeth Road, Jhansi (U.P.), Mines at Khasra no. 4 Village Bhojpura, Teh. Orchha, District Niwari (M.P.)

APPLICATION UNDER SECTION 18 (1) R/W SECTIONS 14, 15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

Most humbly submitted: -

1) The Addresses of the Applicants are as given above for the service of notice of this application and that of the representatives.

2) The Addresses of the Respondents are as given above for the service of notice of this application dated ...../03/2024.

3) The Applicants above–named beg to present this Memorandum of Application before this Hon'ble Tribunal on the facts and grounds set-out here as under:-

4. BRIEF FACTS OF THE CASE:

4.1 That, the Applicant is permanent resident of the place mentioned in the Memorandum of Parties. The Applicant is an Environment conscious citizen. The Applicant is also an active citizen, aware of day-to-day activities related to environment issue in Bundelkhand region of MP-UP boundary and always fighting for the protection and conservation of Environment and Ecology of the area. The Applicant is not going to gain any personal benefit out of the present lis, and being a *pro bono publico* cause, the instant Original Petition is being filed before this Hon'ble Tribunal. This Hon'ble Tribunal has got the jurisdiction to entertain the present matter being substantial question related to the environment and ecology of the area since there is violation of Environment Protection Act 1986, Forest Conservation Act 1980 as well as scheduled Acts of The National Green Tribunal Act, 2010.

4.2 That, the instant case pertains to illegal operation of stone mines and crushers operating in newly carved out district of Niwari, Madhya Pradesh and its surroundings which has come within the knowledge of the applicant. The place is near interstate boundary of UP and MP. Respondent No. 1 to 5 are competent authorities for issuance and operation of mines and crushers unit. Respondent no. 6 is responsible for issuance of explosives used for mining blasts. The other Respondent Project Proponents are operating illegally in violations of the citing criteria as well as non-compliance of various consents conditions and jointly and severely creating cumulative impact on air environment in the area which directly impacting to the health of nearby habitants, road passers as well as domestic and wildlife animals. Therefore, cumulative impact assessment is required for sustaining the ambient air standard in the area.

4.3 That, the Famous historical temple is situated in Orchha of district Niwari. A river Betwa is also flowing near the temple. A number of small area mining leases are allotted for mining of stone aggregates in village Pratapura and nearby villages of Bhojpura, Sitapura, and Jhijora in Madhya Pradesh which are approximately 10-15 km from famous Orchha Mandir.

4.4 That, the Mining Department, State of Madhya Pradesh has allotted various stone mines which are in operations without having proper clearances and consents. The Respondent no. 12 (PP) Shri Kailash Narayan Gupta is operating stone mines adjacent to Sainik School Jhansi, interstate boundary at Khasra No. 1/1 Village Pratap Pura District Niwari. However, time and again complaints were made by villagers as well as local residents to the District Administration but illegality continuous under support with the Respondent No. 6 Mining Officer who are hand in gloves with the Miners and Crushers lease right holders. The Applicant has procured various

documents from the office of Mining Department and Mining Office, Niwari to substantiate how continuous illegal mining, transportations are carried at interstate boundary flouting environmental as well as forest norms. It has also come in the notice of Applicant that the Respondent No. 12 PP is operating its mine in close proximity to the forest range Orchha in connivance with the Respondent No. 6 Mining Officer.

4.5 That, it is pertinent to mention here that village Pratap Pura and Bhojpura are situated within 2 kms boundary of Bebedi Forest of Village Eco Sensitive Zone. Mining leases were renewed without the approval of Forest Department NOC granted to previous mining leaseholders. The leaseholders are not in compliance of the mentioned conditions of the previous NOCs.

4.6 That, it is further most humbly submitted that the Bebedi Naala is flowing through village Pratap Pura, Bhojpura and Jhijora through various Khasra Nos. 267/1, 273/2/3/4, 273/2/3/2/2, 273/2/3/2/1 of Village Pratap pura and Khasra no. 4/6, 2/2, 3/1/1, 3/1/4/, 3/1/2/1, 3/1/2/2, 5/1/1, 5/2/1, 5/2/2 of Village Bhojpura and Khasra No. 678 of Village Jhijora as well as Khasra No. 226/1 of Sitapura Village. Surprisingly, mines are being illegally operated with consents from Respondent No. 6 mining officer and natural flow of Babedi Naala and forest area has been disrupted. Respondent No. 7 (PP) Vishal Gupta has constructed temporary bridge upon the Naala by dumping dust using cement pipes and has obstructed the flow of Naala which is an offence under Water Prevention and Control of Pollution Act 1974 but no action has been taken by the competent authority in this regard.

4.7 That, the Government of India Ministry of Environment and Forest has issued guidelines for declaration of Eco Sensitive Zones around National Parks and Wildlife Sanctuaries in the year 2011 in pursuance of Hon'ble

Supreme Court orders in Goa Foundation v. Union of India WP No. 460/2004. Needless to mention here that activities are categorized as prohibited, regulated and permitted in eco sensitive zone whereof commercial mining is completely prohibited and banned.

4.8 That, the Ministry of Environment, Forest and Climate Change has notified and declared Sanctuary Area named *Orchha Wildlife Sanctuary on dated 2nd January, 2018*. Orchha Wildlife Sanctuary is extremely rich in flora and fauna and the said Sanctuary is also rich in biodiversity; the Orchha Wildlife Sanctuary full of various wild, natural species which include and contains 4 tortoises' species, 16 kinds of fish species, 97 bird species and 4 rare kind of vulture species in Orchha Wildlife Sanctuary. In fact, in the instant notification declaring *Orchha Wildlife Sanctuary on 2nd January 2018* any commercial mining in the said Sanctuary Area is under prohibited categories as also mentioned in description. Beside it commercial mining is as follow...

> *"(a) New (minor and major minerals), stone quarrying and crushing units shall prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012."*

4.9 That at Khasra no. 4,6,7,8 of village Bhojpura district Niwari, in the state of Madhya Pradesh and Khasra no. 267/1/1, 268/2, 269/2 in village Pratap Pura, Niwari mines are also in full swing and operating beside National Highway Jhansi-Khajuraho in state of Madhya Pradesh. In fact, these crusher units are

operating close to National Highway and also creating air pollution. Needless, to state here that such mining activities beside being in violation of the above-said environmental laws, are also affecting visibility in winter season due to air dust coming out of mines while driving vehicles cannot be ignored. Copy of newspaper clipping in local newspaper dated 19/11/2023 titled "यह कोहरा नहीं धूल है... झाँसी-खजुराहो नेशनल हाईवे पर क्रेशर की धूल के गुबार" is annexed as **ANNEXURE A-1.**

4.10 That, the mines in operation in Pratap Pura, Bhojpura, Jhijora as well as Babedi Forest are operating illegally with some operating on private land and some on government land and most of the mines are situated near the Khajuraho-Jhansi four-lane highway for which high level committee may be ordered for investigation in order to take the remedial action in this regard.

4.11 That, the excavation work in mines being carried out since years is also in violation of Consent to Operate issued under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, Madhya Pradesh Minor Mineral Rules 1996. Rule 42 which mentions the following *"42. Opencast working. - (1) In opencast workings, the benches forrrted shall be so arranged that the benches in mineral and overburden are separated so as to avoid mixing of waste with mineral."* whereby no benches have been constructed to carry out the work. Environmental considerations are also disregarded while carrying out the mining activities and environmental management plan have also not been adhered to by the leaseholders. The arrangements for water sprinkling are just an eyewash and the concern of health of people in villages of Pratap Pura, Bhojpura, Jijhora, Sitapur and Bebedi Forest is completely abandoned. Drainage machines have also been installed below the underground water level and water resources are being

over-exploited by draining water in Bebedi Naala. Therefore, the mining are in violations of Water (prevention & Control Of Pollution) Act 1974 [In short Water Act"] as well as Air (Prevention & Control Of Pollution) Act 1981 [In short "Air Act'].

4.12 The Respondent No. 4 Collector (Mines) of District Niwari as well as Respondent No. 6 Mining Officer having political affiliation and managed to stuck on the same place without being disturbed of any enquiry or transfer, in spite of the fact that, many complaints are being lodged against him before the competent authorities have failed in ensuring compliance of Air and Water Act and allowing the units to operate in violations of environmental rules. Complaints of incidents of heavy blasting and use of explosive material causing disturbance and shaking of earth surface in nearby areas, have been continuously made in presence of the Respondent No. 6 Mining Officer. But no actions are being taken on the complaint. The use of explosive are also in violation of explosive rules 2008.

4.13 That, as per the approved environmental management plan green cover of 7.5 meters above the mines was to be built in accordance to the environment conditions. However, no such plantation has been carried out. This indicates the violations of environment rules and various order(s) passed by Hon'ble National Green Tribunal. Recent photographs dated 26.01.2024 annexed as **ANNEXURE A-2.**

4.14 That, the Madhya Pradesh Mineral Policy 2010 stipulates under Rule 3 (3.5) the use of high-level resolution Satellite data for detection of illegal mining. It also mandates use of grid-based maps at the time of sanctioning / renewing mining leases to ensure accurate location of the mining areas. The

Respondent No. 6 Mining Officer, has also not followed the said rule at the time of acceptance/renewal of mine lease.

4.15 That, the district administration has also granted lease in violation of Rule 5(2)(d) of the Madhya Pradesh Minor Mineral Rules 1996 by allowing operation of mines within a distance of 100 meters from a natural water course.

4.16 That, the owner of Pitambar Stone Crusher in Uttar Pradesh, Prashant Kumar Gupta, has mine at Khasra No. 6 Rakwa 2 in village Bhojpura, Niwari. The mining authorities at Niwari have given Khasra no. 267/1/1, 268/2, 269/2 Mauja Pratap Pura, Niwari to Prashant Kumar Gupta, and this land is already given for mining unit to Respondent No. 7 Vishal Gupta. Stock ID number 2999 has been issued to Prashant Kumar Gupta, which is also against the laws and regulations. The mining excavation done at various units was disclosed to be in excess of approved mining plan.

4.17 That, the mining authorities in District Niwari have conducted raids on illegally operating mines in Pratap Pura and Jhijora village on 12/09/2023. However, it has come to the knowledge of the Applicant, that despite conducting raids, no case was registered against Respondent No. 8 (PP) Sunil Kumar Gupta, owner of stone crusher, who had renewal of his mining unit expired. The owner of the said unit has also been operating beyond the approved area plan as is shown by GPS reading. Copy of illegal mining cases ongoing as per the portal of the Mining Resources Department, Govt. of Madhya Pradesh for financial year 2023-2024 is annexed as **ANNEXURE A-3.**

4.18 That, the Office of Collector (Mines) District Niwari, had issued notices to the mine lease holders including Respondent no. 7 (PP) Vishal Gupta, Respondent no. 8 (PP) Sunil Kumar Gupta, Respondent no. 9 (PP) Rajeev Kumar Jain, Respondent No. 11 (PP) Devendra Singh, Respondent No. 12 (PP) Kailash Narayan Gupta, Respondent No. 13 (PP) Pavan Kumar Sarogi, Respondent No. 14 (PP) Mahendra Sarogi and Respondent No. 20 (PP) Suresh Kumar Sarogi in reference to the investigation orders for mining leases passed by the Directorate of Geology and Mining, Bhopal. The notices issued to the Respondent lease holders stated irregularities and anomalies including more depth against the approved plan and excess mining. Copy of notices issued to the Respondent Lease holders by the Officer of Collector dated 23/03/2022, 22/03/2022, 28/02/2022, 18/02/2022, 31/03/2022, 24/03/2022, 03/03/2022 are annexed as **ANNEXURE A-4.**

4.19 That, the process of Environmental Clearance as followed by State Environmental Impact Assessment Authority (SEIAA) does not reflect adequate information of application status of Environmental Impact Assessment for operational mines and particulars of lease holders (Project Proponent), with no information of compliance status. It is pertinent to mention here that the Lease Holder cannot operate the Stone Quarry without having EC renewed/ issued in his favour. In fact this revels that, no compliance of the Environmental clearance has been fulfilled by the lease holders. This is in itself violation of the EC rules. In fact it's an important aspects of EC issuance. The purpose of EC defeated if no compliances of the EC conditions are made. Copy of application status of EIA, as per MP SEIAA portal dated 09/09/2022 is annexed as **ANNEXURE A-5.**

4.20 That, the Respondent Lease Holders are also causing pollution to the surrounding land of the nearby habitants of area who are victim of air

pollutions during operation of the crushing unit. This is despite an order passed by the Office of Collector, District Niwari dated 09/10/2023 to stop the operation of mines and crushers in the district who were given EC from DEIAA. The order mentions that stone crushers who were provided EC from DEIAA shall cease to operate till they obtain a valid EC from SEIAA. However, the recent photographs which are dated 26/01/2024 clearly show that the mines are in continuous operation in in the area. Copy of order dated 09/10/2023 and recent photographs dated 26/01/2024 are annexed as **ANNEXURE A-6** and **ANNEXURE A-2 respectively,** for kind perusal of the Hon'ble Tribunal.

4.21 That, Stone Crusher Units are operating illegally, flouting the set norms of Madhya Pradesh Minor Mineral Rules 1996. The uncontrolled emission of polluted air is clearly visible at the site as can be seen in the photographs. That, the Applicant on letter dated 27/10/2023 apprised the Officer of Collector, District Niwari about continuing of illegal operation of mines despite its order for stopping mines which have obtained EC from DEIAA. Copy of letter dated 27/10/2023 is annexed as **ANNEXURE A-7.**

4.22 That, the Applicant made representations/complaints to the Office of Collector District Niwari, to Chief Secretary, Mining Department - Bhopal, to DGP (Economics Offenses Cell, Madhya Pradesh), to Director of Income Tax Bhopal and various other officials stating the illegal mining operations in the area allowed by the Respondent No. 6 Mining Officer of Niwari without proper EC. Despite this, no fair or proper investigation is being carried out on the complaint. The copy of complaint to Chief Secretary, Mining Department – Bhopal dated 15/03/2023 along with boundaries of Eco sensitive zone as well as coordinates are attached as here as **ANENXURE A-8.**

4.23 That, in view of the Hon’ble Supreme Court and this Hon’ble Tribunal’s various directions and orders passed in many cases, shall have no fruitful result if such stone crushers are allowed to continue having cumulative impact on environment. The action of respondents, more particularly the District and State administration, is without application of mind and without adhering to the orders and directions passed in various judgments and directions by the Apex Court, sitting dormant in political pressure which amounts to bypassing the guidelines, orders and various judgements by Hon'ble Tribunal, challenged on the following amongst other grounds: -

5. GROUNDS OF THE APPLICATION-

5.1 Because, the operation of Stone Crusher Unit by Respondent Project Proponents No. 7 to 23 without Authorization and renewal of the EC are illegal, unconstitutional and against the Environmental Jurisprudence and the Orders passed by the Apex Court and this Hon'ble Tribunal. The Respondent No. 7 to 23 are liable to pay the Environmental Compensation and the amount of Illegal Mined Area carried out illegally by Respondent No... for running the Stone Crushing Unit without valid permission.

5.2 Because, in the matter of Brijendra Mala V/s State Of MP & Others OA 36 of 2023 before Hon'ble NGT (CZ) bench has already held vide order dated 13.09.2023 that, issues of EC earlier granted by DEIAA / DEAC shall be kept in abeyance. Therefore, the running mines without due approval from SEIAA/ SEAC are per se illegal.

5.3 Because, there is well settled procedure of Rule of Law with respect to establishment of stone crusher units and permission for excavation of minor minerals in its respective jurisdiction of respondent State

Government. The district administration of Niwari, particularly the Respondent No. 6 Mining Officer, who is the competent authority to allow the operation of the said mining units and monitor compliance of necessary directions as well as approved mining plan, has utterly failed in implementing necessary measures for preventing illegal mining and transportation in the units. Surprisingly, the Respondent no. 6 Mining Officer has, disregarding his official duties, issued fraudulent approvals and allotments of illegal crusher units. The humble Applicant is before this Environmental Court since the same is not being adhered strictly, and the illegal unit are allowed to operate without due permissions which is causing Environmental degradation and loss of revenue to the State Exchequer. The same action is liable to be declared as illegal, arbitrary and unconstitutional.

5.4 Because, the Respondent stone crushers have failed to execute adequately the approved mining plan and have not taken any mitigation measures while carrying out mining activities resulting in extreme harm to the air and water resources of the area. The Respondent Stone crushing units have also not planted even a single tree around the Unit premises. The Respondent Project Proponents from 7 to 23 has failed to do plantation surrounding the Stone Crusher Unit which is a mandatory arrangement for prevention of Air Pollution by Stone Crusher Units under the provisions of Air (Prevention and Control of Pollution) Act, 1981.

6. That, the applicant has submitted requisite Court fees for filing the present application as prescribed under NGT Rule of 2010.

7. That, the applicant has not filed any other case, petition or application for same relief with similar prayer before any other court of law including Hon’ble Supreme Court of India.

8. That, the substantial cause of action arose on dated 09/10/2023 when the Collector issued closure orders for the mines in compliance of this Hon'ble Tribunal order dated 13/09/2023 in Brijendra Mala V/s State Of MP & Others OA 36 of 2023. However, the cause of action is continuous in nature therefore, the OA is within the period of limitation as prescribed under Section 14(3) of the NGT Act, 2010.

9. That, the cause of action is continuous in nature and aroused within the jurisdiction of this Hon'ble Tribunal, which under the NGT Act of 2010 is empowered to take action and thus the Applicant is bringing up this matter before this Hon'ble Tribunal.

AD-INTERIM RELIEF

10. That, keeping in view the submission made hereinabove, the instant case is a prima facie case in favour of environment and balance of convenience is also in favour of the environment and against the respondents. There will be irreparable loss of environment which cannot be compensated in any manner. Therefore, it would be in the interest of justice and environment to direct to stop the operation of Respondent Project Proponents no. 7 to 23, Stone Crusher Unit during the pendency of this case in the interest of justice and environment.

11. That, an affidavit is being filed in support of this application.

PRAYER

In the light of the above facts and grounds taken in the body of petition the humble applicant most respectfully prays before this Hon'ble Tribunal as;

(a) To direct the closure of the Stone Crushing Unit of Respondent No. 7 to 23 in the interest of environment.

(b) To direct the appropriate action against Respondent No. 6 Mining Officer for allowing illegal operation of crusher, mining units in district Niwari.

(c) To direct the respondent State to recover the amount of illegally mined stone minerals during the period operated without valid Clearance in their favour.

(d) To direct the respondents to also evaluate the Environmental Compensation and penalty being caused to the alleged area and be deposited in Environment Relief Fund as per Section 24 of the National Green Tribunal Act, 2010.

(e) To appoint a Commission to assess the damages and to take appropriate action against the Respondent No. 6 Mining Officer, as well as erring Respondent Project Proponents No. 7 to 23.

(f) To initiate appropriate action against the erring officials/ authorities who allowed the illegal Operation of the Stone Crushers in the area.

(g) To pass any other order, direction may kindly be passed as this Hon'ble Tribunal deem fit and necessary in the interest of justice in favour of the environment.

AND FOR THIS KINDNESS THE HUMBLE APPLICANT IS DUTY BOUND, SHALL EVER PRAY.

Date: 07/03/2024 Applicant

Place: Bhopal Through Counsel

[Dharamvir Sharma, Adv.]

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
[CENTRAL BENCH], AT BHOPAL

ORIGINAL APPLICATION No. 63/2024

APPLICANTS: ABDUL KALAM

//VERSUS//

RESPONDENTS: STATE OF MP & OTHERS

AFFIDAVIT

I, Abdul Kalam, S/o Of Abdul Salam, R/o H No. 1732/2, in Front of Ram Raja Dawa Bazar, Local Bagh Civil Lines, Jhansi (U.P.) at present in Bhopal do hereby solemnly affirm on oath and State as under:-

1. That, the deponent being applicant in the instant application and competent to sign the instant application.
2. That, application is drafted on deponent's instructions by applicant deponent's Counsel. The deponent has read and understood the same, which are true and correct. Pleading and prayer clause are true the best of the deponent's personal knowledge
3. That, this affidavit is executed in support of the application/petition filed herewith.

संदीप सराठे शपथ आयुक्त उच्च न्यायालय, भोपाल (म.प्र.)

आत्मज श्री Abdul Salam
निवास Bhopal
ने आज दिनांक 7.3.2024
को मेरे समक्ष शपथ ग्रहण की जो
श्री.....
ने शपथ ग्रहिता को पढ़कर/समझाया
को मेरे समक्ष शपथ ग्रहिता ने समझाया
गया उसे सही मानकर हस्ताक्षर/अंगूठा मेरे
समक्ष अंकित किया।

संदीप सराठे
शपथ आयुक्त, भोपाल

DEPONENT

अब्दुल कलाम

VERIFICATION

I the above deponent, do hereby verify that the contents of this affidavit from paragraphs 1 to 3 are true to my personal knowledge and belief. Signed and verified on this 7 day of MAR 2024 at Bhopal

संदीप सराठे
शपथ आयुक्त, भोपाल

DEPONENT

अब्दुल कलाम

IDENTIFIED BY ME

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, AT BHOPAL(MP)

ORIGINAL APPLICATION No.63/2024

APPLICANT: ABDUL KALAM

V/S

RESPONDENTS: STATE OF MADHYA PRADESH & OTHERS

COMPILATION – II

SNo.	Particulars	Annexure	Page
1.	Copy of Newspaper clipping dated 19/11/2023 concerning air dust and pollution caused by Crusher Units near the Jhansi-Khajuraho Highway	A-1	24-25
2.	Recent Photographs dated 26.01.2024 indicating violations of various laws by the operational Crusher Units of Project Proponents	A-2	26-29
3.	Copy of illegal mining cases ongoing as per the portal of the Mineral Resources Department, Govt. of Madhya Pradesh for financial year 2023-2024	A-3	30
4.	Copy of notices issued to the Respondent Lease holders by the Officer of Collector dated 23/03/2022, 22/03/2022, 28/02/2022, 18/02/2022, 31/03/2022, 24/03/2022, 03/03/2022	A-4	31-47
5.	Copy of application status of EIA, as per MP SEIAA portal dated 09/09/2022	A-5	48-63
6.	Copy of order dated 09/10/2023 passed by the Office of Collector, District Niwari directing the Crusher Units in the District to obtain EC from SEIAA and the work be kept in abeyance until then	A-6	64

7.	Copy of Letter dated 27/10/2023 by Applicant apprising the Officer of Collector, District Niwari about continuing of illegal operation of mines despite its order for stopping mines	A-7	65
8.	Copy of complaint made by the Applicant to the Chief Secretary, Mining Department – Bhopal dated 15/03/2023	A-8	66-71
9	Vakalat- Nama		72

Date: 07./03/2024

Applicant

Place: Bhopal

Through Counsel

[Dharamvir Sharma, Adv.]

Office at: J-04, Fortune Glory, Bawadiya Kalan, Bhopal -43
email: dharam.advocate33@gmail.com;
Phone: 9200700009

Annexure A-1

दैनिक भास्कर टीकमगढ़ भास्कर 19-11-2023

टीकमगढ़-निवाड़ी भास्कर

ओरछा ▸ खरगापुर ▸ पृथ्वीपुर ▸ जतारा ▸ पलेरा ▸ बुंदेलखंड ▸ बल्देवगढ़ ▸ बड़ागांव धसान ▸ चंदला

मौसम

स्वतंत्र, निष्पक्ष एवं शांतिपूर्ण मतदान होने पर जताया आभार

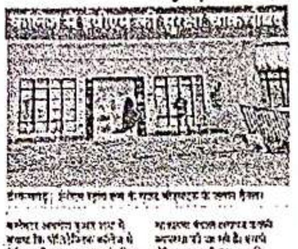
छात्र पेंटिंग से देंगे ऊर्जा संरक्षण का संदेश, पुरस्कार भी मिलेगा

उच्च पद के प्रभार की गलतियां सुधारने की प्रक्रिया 15 दिसंबर तक

जहरीले पदार्थ का सेवन करने से युवती की हालत बिगड़ी, रेफर

विधानसभा चुनाव • दोनों जिले में इस बार 39560 नए वोटर्स ने किया है मतदान

20 साल में खरगापुर, जतारा व पृथ्वीपुर में जब भी मतदान बढ़ा, देखने मिला बदलाव



पिछले 20 साल के मतदान प्रतिशत पर नजर

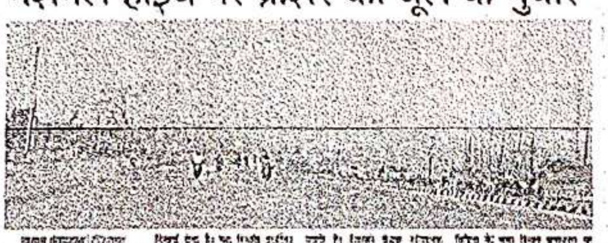
विधानसभा	2003	2008	2013	2018	2023
टीकमगढ़	60.79	65.07	72.55	74.35	[illegible]
जतारा	61.45	58.15	[illegible]	71.73	75.32
खरगापुर	53.53	64.53	64.42	72.74	75.11
निवाड़ी	71.41	[illegible]	72.62	75.47	61.05
पृथ्वीपुर	----	70.43	76.21	73.59	83.54

मतदान बढ़ने से सीटों पर ऐसे हुआ बदलाव

आपातकाल में प्रसूता के परिजन से 6 हजार मांगने का आरोप

सूने मकान का ताला तोड़कर नकदी और जेवरात चोरी

यह कोहरा नहीं धूल है... झांसी-खजुराहो नेशनल हाइवे पर क्रेशर की धूल के गुबार



गोदाम प्रभारी व कर्मचारी व्यापारियों को बेच रहे खाद

भगवां व धुवारा में सप्लाई

उपाध्यक्ष संगठन प्रभारी ने कांग्रेस के जिला संगठन मंत्री को किया निष्कासित

जिलाध्यक्ष बोले- महत्वपूर्ण पद देने के बाद भी पार्टी के प्रति कार्य नहीं किया

कार्टून

ब्लॉक कांग्रेस सचिव से भाजपा कार्यकर्ताओं ने की मारपीट, बचाने आए 3 लोग भी घायल

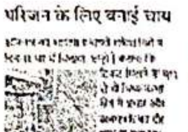
ग्रामीणों ने थाना घेरा, केस दर्ज

विधानसभा चुनाव • मतदान होते ही जिले के प्रत्याशी रिलेक्स मूड में, पार्टी कार्यकर्ताओं से की चर्चा

मतदान के बाद प्रत्याशियों ने परिवार के साथ बिताया समय

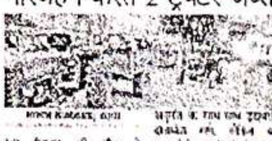
कार्यकर्ताओं से चर्चा की

परिजन के लिए बनाई चाय



मतगणना को लेकर चर्चा

अवैध तरीके से लकड़ी का परिवहन करते 2 ट्रैक्टर जब्त



स्वदेश

औधोगिक क्षैत्र प्रतापुरा में केशर मंडी अवैध रूप से की जा रही है संचालित

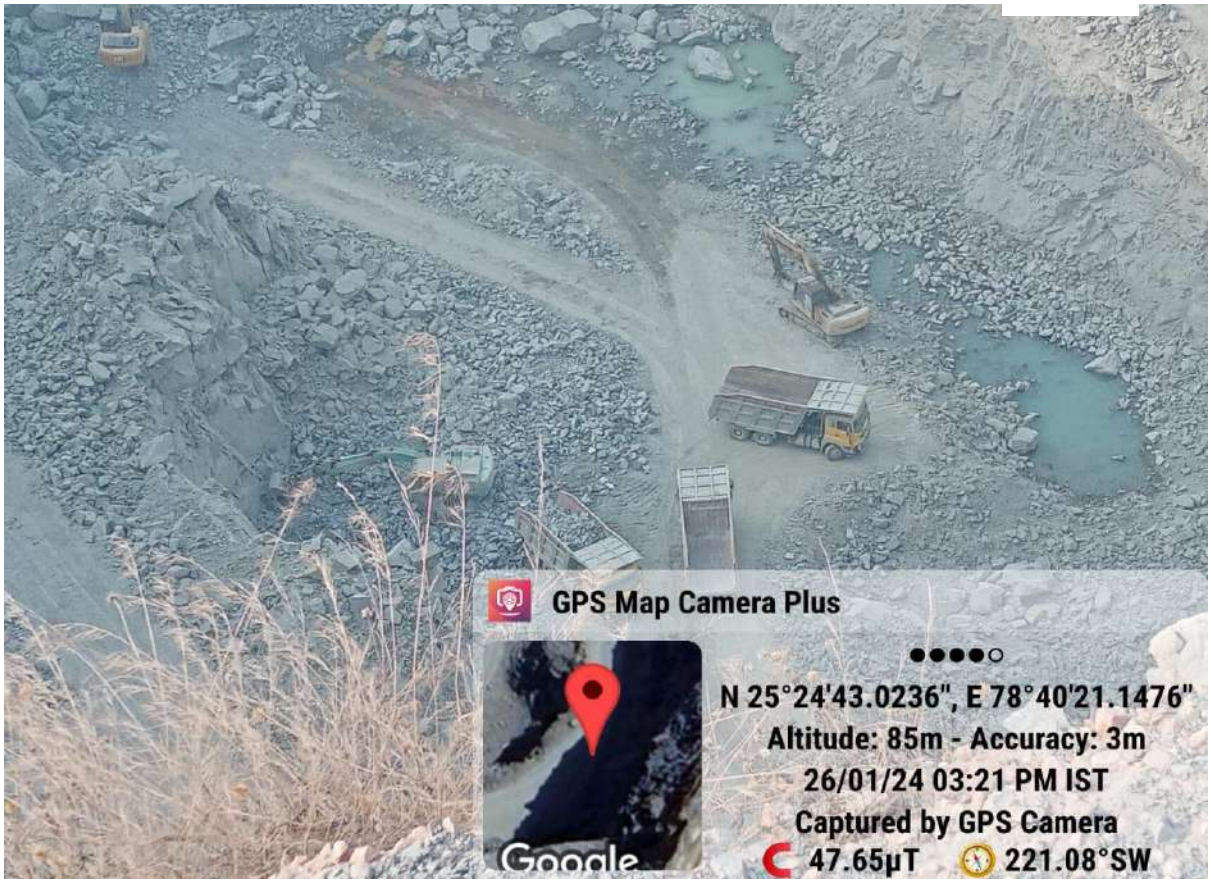
स्वदेश संवाददाता, निवाडी

निवाडी औरछा तहसील के अर्न्तगत औधोगिक क्षैत्र प्रतापुरा में शिया की ई सी के बिना खदानों एवं क्रेशरो का सुचारू रूप से सचांल किया जा रहा है। जिला खनिज अधिकारी पकंज ध्वज मिश्रा के द्वारा अवेध रूप से एन.जी.टी के आदेशो व निवाडी कलेक्टर के बद करने के आदेशा के विरूध अवैध रूप से खदाने सचालित की जा रही है।

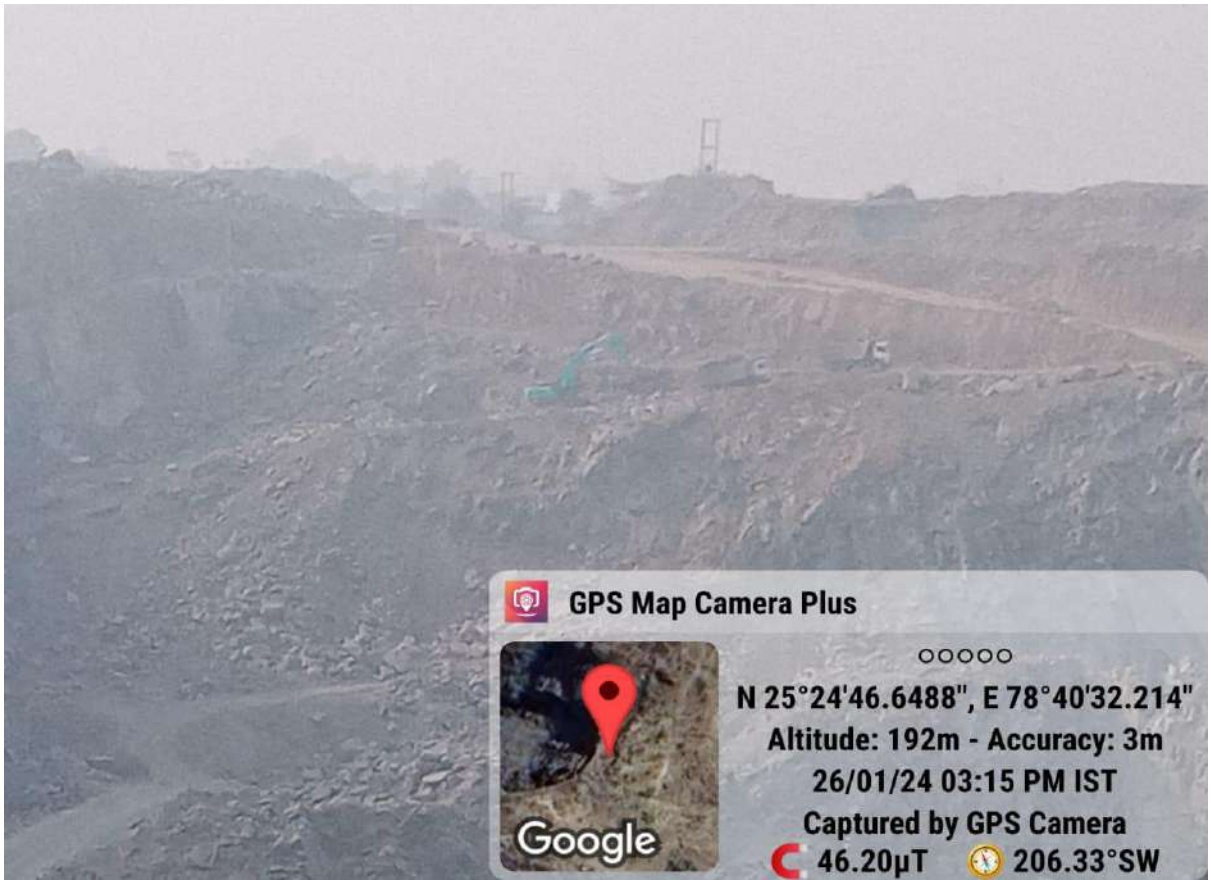
जिला खनिज अधिकारी के द्वारा फोन पर जाही गई जानकारी देने पर बाद नही की गई और बताने से मना किया गया।

Pollution caused near water body at Sitapur, Niwari. Photo dated 26/01/2024

Dumping of dust and bridge constructed at Babedi Naala, Sitapur, causing disruption of natural flow of Naala. Photo dt. 26/01/2024

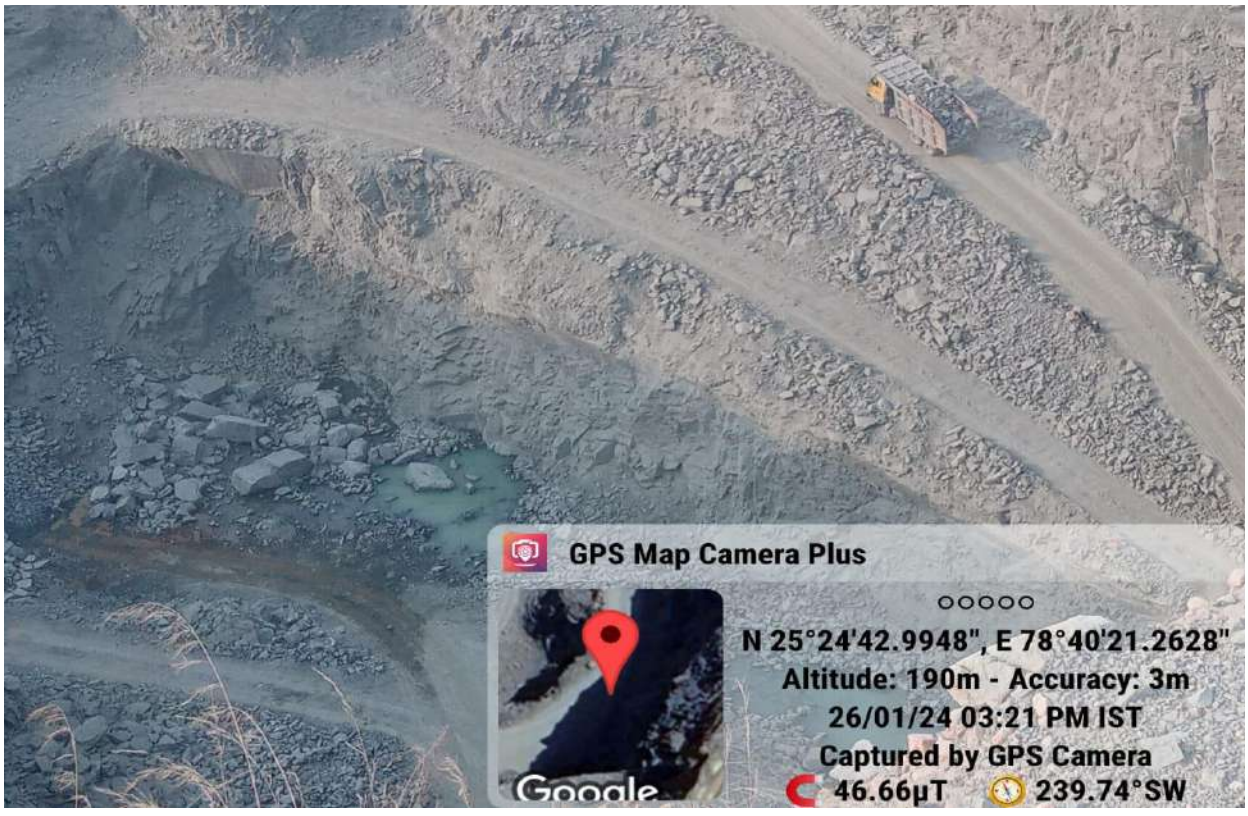


Stone crushers in operation disregarding environmental considerations at Sitapur, Niwari (M.P.). Photo dated 26/01/2024



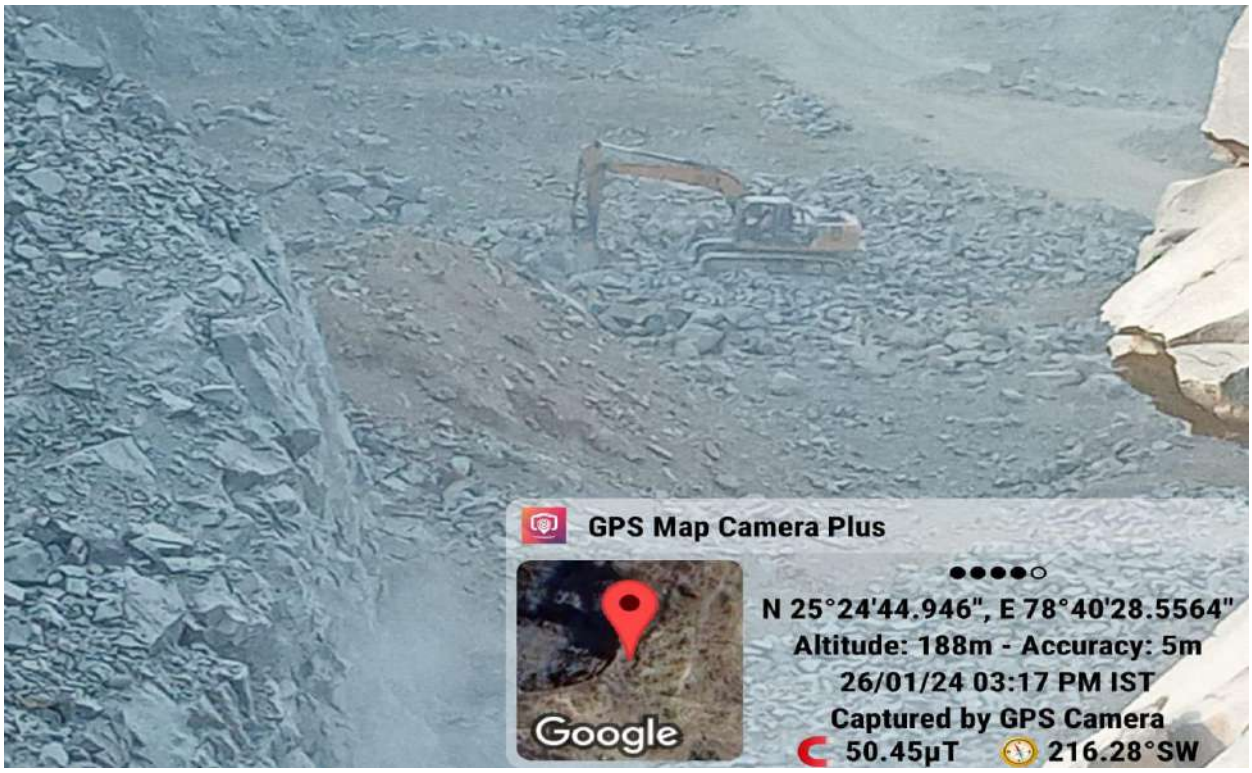
Continuation of transportation activities with stone crushers illegally allowed to operate by District Mining Officer, Niwari. Photo dated 26/01/2024

Complete disregard towards environment and ecology by the Stone crushers and mining lease holders at Sitapur, District Niwari (M.P.). Photo dated 26/01/2024



Violations of approved mining plan with no maintenance of nearby ecological areas, and continuance of illegal operation. Photo dated 26/01/2024

Tractors at operation site helping with various equipment for stone crushing. Photo dated 26/01/2024



Continuing use of heavy machinery for stone crushing despite orders for abeyance of operations. Photo dated 26/01/2024

Annexure A-3

Mineral Resources Department, Govt. Of Madhya Pradesh
खनिज साधन विभाग, मध्यप्रदेश शासन

e_Khanij

Illegal Mining Cases

District Name: NIWARI Select Financial Year: 2023-2024

View Report

1	27/4/2023	श्री राजेश कुशवाहा , निवासी-ग्राम गैलवारा तहसील पृथ्वीपुर जिला निवाड़ी	Bajri	3 - Cubic Meter	Vehicle/Tractor Trolly	MP36AB2508	डॉ अजय मिश्रा , खनि निरीक्षक निवाड़ी	ok
2	28/5/2023	श्री पवन कुमार सरावगी , प्रतापपुरा तहसील ओरछा जिला निवाड़ी म0प्र0	Boulder	23 - Cubic Meter			श्री ब्रजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक	ok
3	28/5/2023	श्री पवन सरावगी , प्रतापपुरा तहसील ओरछा जिला निवाड़ी म0प्र0	Boulder	20 - Cubic Meter			श्री ब्रजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक	ok
4	29/5/2023	श्री राजीव कुमार जैन , पारसट बड़ा बाजार झांसी उ0प्र0	Boulder	21 - Cubic Meter			श्री ब्रजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक	ok
5	14/6/2023	श्री नरेश सिंह दांगी , निवासी- घटिया ऊपर टेहरका खास जिला निवाड़ी	Stone	0 - Cubic Meter	Vehicle/Tractor Trolly	MP36A2335	श्री बृजेश अहिरवार , प्रभारी खनि निरीक्षक	ok
6	19/6/2023	एहसान खॉन , खंदौतार मोहल्ला बरूआसागर	Murrum	160 - Cubic Meter			श्री बृजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक	ok
7	21/6/2023	श्री अश्वनी मिश्रा , असाटी तहसील व जिला निवाड़ी	Murrum	32 - Cubic Meter	Vehicle/Tractor Trolly	MP36H1250	श्री बृजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक	ok
8	21/6/2023	श्री सिद्ध बाबा ग्रेनाईट , निवासी- जरवो बरूआसागर जिला झासी	Murrum	80 - Cubic Meter	Machine/JCB Machines		श्री बृजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक	ok
9	28/6/2023	श्री गजेन्द्र राय , निवासी- वार्ड नंबर 05 जिला निवाड़ी	Murrum	13 - Cubic Meter	Vehicle/Tractor Trolly	MP36A5016	श्री बृजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक	ok
10	14/7/2023	श्री अवनीश कुमार नायक , ग्राम रामनगर जुगपाउ तहसील व जिला निवाड़ी म0प्र0	Bajri	3 - Cubic Meter	Vehicle/Tractor Trolly	MP36AA7118	श्री बृजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक जिला निवा	ok
11	18/7/2023	मेसर्स राधा-रमन इन्टरप्राईसेस , मेसर्स राधा-रमन इन्टरप्राईसेस	Murrum	112 - Cubic Meter	Vehicle/Dumper (10 Tons)	UP93BT3312	अजय कुमार मिश्रा , खनि निरीक्षक जिला निवाड़ी म0प्र	ok
12	18/7/2023	मेसर्स राधा-रमन इन्टरप्राईसेस , 124-डी-45 गोविन्द नगर कानपुर उ0प्र0	Murrum	84 - Cubic Meter	Vehicle/Dumper (10 Tons)	UP93AF8118	अजय कुमार मिश्रा , खनि निरीक्षक जिला निवाड़ी म0प्र	ok
13	28/7/2023	श्री अरविन्द पाल , निवासी-क्रिस्टीन तहसील पृथ्वीपुर जिला निवाड़ी म0प्र0	Murrum	90 - Cubic Meter	Machine/JCB Machines	MP36ZC2797	श्री बृजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक जिला निवा	ok
14	1/8/2023	श्री रोहित खंगार , गदनपुर तहसील महरौनी जिला ललितपुर उ0प्र0	Murrum	115 - Cubic Meter	Vehicle/Dumper (10 Tons)	UP93BT0953	श्री अजय मिश्रा , खनि निरीक्षक निवाड़ी म0प्र0	ok
15	17/8/2023	श्री अभिषेक यादव , निवासी- वार्ड नम्बर 08 ओरछा जिला निवाड़ी म0प्र0	Murrum	432 - Cubic Meter	Machine/JCB Machines	LNTSY210C2	बृजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक जिला निवा	ok
16	17/8/2023	श्री कुलदीप अहिरवार , निवासी- हसारी ग्वाल टोली प्रेम नगर झांसी उ0प्र0	Murrum	300 - Cubic Meter	Vehicle/Dumper (25 Tons)	UP93AT0063	बृजेश कुमार अहिरवार , प्रभारी खनि निरीक्षक जिला निवा	ok
17	12/9/2023	श्री रमेश खंगार , निवासी-भावन्तपुरा जिला झांसी उ0प्र0	Stone	49599 - Cubic Meter			श्री अजय कुमार मिश्रा , खनि निरीक्षक जिला निवाड़ी म0प्र	ok

Site Designed, Developed and Hosted By
National Informatics Center,M.P. State Centre
Ministry of Communications and Information Technology
Department of Information Technology
Government of India,

Contents Provided, Updated and Maintained By
Directorate of Geology & Mining
29-A,Khanij Bhawan,Arera Hills,Bhopal(M.P.)India
Pin-462002 Telephone : (91)(0755)2551795

Home

Annexure A-4

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

कमांक 901 /खनिज/2022

Annexure A-5

निवाडी, दिनांक 22.03.2022

//कारण बताओं सूचना पत्र//

प्रति

श्री विशाल गुप्ता
निवासी –सिविल लाईन झांसी उ0प्र0

विषयः– ग्राम सीतापुर खसरा नंबर 226/1 रकवा 3.500 हे0 (अवधि 03.08.2019 से 02.08.2029 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टो की जांच के संबध में ।

संदर्भः–1. संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार है:–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

क्रमांक 869 /खनिज/2022 निवाड़ी, दिनांक 28.01.2022

//कारण बताओं सूचना पत्र//

प्रति

श्री सुनील कुमार गुप्ता तनय श्री रघुवीर शरण गुप्ता
निवासी – झांसी उ0प्र0

विषयः– ग्राम जिजौरा खसरा नंबर 678/679/1,679/1,679/691,679/693 रकवा 2.000 हे0 (अवधि 21.08.2013 से 20.08.2023 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टो की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमाक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

——00——

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाड़ी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा 51822 घन मी0/प्रतिवर्ष।
3. खदान में 06 मीटर से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

निवाडी, दिनांक 18.02.2022

क्र0 845 /खनिज/2022

//कारण बताओं सूचना पत्र//

प्रति

श्री राजीव कुमार जैन
निवासी –पसरठ बाजार झांसी उ0प्र0

विषयः– ग्राम जिजौरा खसरा नंबर 675/2,675/700/1 रकबा 2.900 हे0 (अवधि 28.03.2016 से 27.03.2026 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा 19929 घन मी0/प्रतिवर्ष।
3. खदान में 06 मीटर से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन क्रेशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाड़ी (म0प्र0)

क्रमांक 849 /खनिज/2022 निवाड़ी, दिनांक 18.2.2022

//कारण बताओं सूचना पत्र//

प्रति

श्री चंद्रभान गुप्ता
निवासी निवाड़ी म0प्र0

विषयः– ग्राम जिजौरा खसरा नंबर 678/1 रकवा 4.000 हे0 (अवधि 07.06.2019 से 06.06.2029 तक) जिला निवाड़ी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाड़ी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क्र. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

——00——

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाड़ी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क्र. 04 द्वारा त्खनि पट्टा सूची क्र. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा 79275 घन मीटर/प्रतिवर्ष।
3. खदान में 06 मीटर से अधिक गहराई पाई गई। जिसकी सुरक्षा खान सुरक्षा निदेशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाड़ी (म0प्र0)

सूचना कार्यालय,
भौमिकी तथा खनिज
म.प्र. भोपाल.

न्यायालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

क्र.क. 648 /खनिज/2022 निवाडी, दिनांक 18.7.2022

//कारण बताओ सूचना पत्र//

प्रति

श्री राजीव कुमार जैन
निवासी –झांसी उ0प्र0

विषयः– ग्राम जिजौरा खसरा नंबर 675/700/2 रकवा 1.050 हे0 (अवधि 07.06.2014 से 06.06.2024 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका/निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं संचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनाक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा 19929 घन मी0/प्रतिवर्ष।
3. खदान में 06 मीटर से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नहीं है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

निवाडी, दिनांक 31.3.2022

क्रमांक 938 / खनिज / 2022

// कारण बताओ सूचना पत्र //

प्रति

श्री विशाल गुप्ता तनय श्री गिरधारी लाल गुप्ता
निवासी –झांसी उ0प्र0

विषयः– ग्राम भोजपुरा खसरा नंबर 3/2 रकबा 2.00 हे0 (अवधि 19.04.2015 से 18.04.2025 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276 / भौमिकी / न. क. / 2021 जबलपुर दिनांक 08 / 10 / 2021 ।

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330 / शिका. / निवाडी / न.क. 14 / 2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054 / विविध / न.क. 17 / 2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्ररतावित गात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाड़ी (म0प्र0)

कमांक 905 /खनिज/2022 निवाड़ी, दिनांक 24.3.2022

//कारण बताओ सूचना पत्र//

प्रति

श्री विशाल गुप्ता तनय श्री गिरधारी लाल गुप्ता
निवासी –झांसी उ0प्र0

विषयः– ग्राम भोजपुरा खसरा नंबर 4 रकबा 2.000 हे0 (अवधि 18.12.2013 से 17.12.2023 तक) जिला निवाड़ी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021 .

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाड़ी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क्र. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोंक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाड़ी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क्र. 04 द्वारा त्खनि पट्टा सूची क्र. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन क्रेशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अंतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाड़ी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

क्रमांक 906 / खनिज / 2022 निवाडी, दिनांक 24.3.2022

//कारण बताओं सूचना पत्र//

प्रति

श्री जय जगदम्बे स्टोन इंडस्टी पार्टनर श्री सुरेश सरावगी
निवासी –95/16 सिविल लाईन झांसी उ0प्र0

विषयः– ग्राम भोजपुरा खसरा नंबर 4 रकवा 1.000 हे0 (अवधि 06.11.2013 से 05.11.2023 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टो की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाड़ी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हे:–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन क्रेशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।
5. व्यापारिक अनुज्ञप्ति ग्राम नगरायहार तहसील ओरछा खसरा 56/1/1 रकवा 0.400 हे0 में अवधि दिनांक 05.06.2020 से 04.06.2025 तक स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

कमांक 913 / खनिज / 2022

निवाडी, दिनांक 25.3.2022

//कारण बताओ सूचना पत्र//

प्रति

श्री महेंद्र कुमार सरावगी
निवासी –सिविल लाईन झासी उ0प्र0

विषयः– ग्राम भोजपुरा खसरा नंबर 7 रकबा 2.000 हे0 (अवधि 01.01.2013 से 31.12.2022 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टो की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 गोपाल के पत्र कमांक 9276 / भौमिकी / न. क. / 2021 जबलपुर, दिनांक 08 / 10 / 2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330 / शिका. / निवाडी / न.क. 14 / 2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054 / विविध / न.क. 17 / 2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार है:—

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन क्रेशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

क्रमांक 914 /खनिज/2022 निवाडी, दिनांक 25.3.2022

//कारण बताओं सूचना पत्र//

प्रति

श्री पवन कुमार सरावगी
निवासी –सिविल लाईन झांसी उ0प्र0

विषयः– ग्राम भोजपुरा खसरा नंबर 6 रकबा 2.000 हे0 (अवधि 27.05.2019 से 26.05.2029 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टो की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न. क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार है:–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र मे स्टोन क्रेशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्ररतुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

क्रमांक 915 /खनिज/2022 निवाडी, दिनांक 25/3/202

//कारण बताओ सूचना पत्र//

प्रति

श्री नरेंद्र कुमार गुप्ता
निवासी –19 ई सिविल लाईन झांसी उ0प्र0

विषयः– ग्राम भोजपुरा खसरा नंबर 06 रकवा 4.000 हे0 (अवधि 11.06.2011 से 10.06.2021 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टो की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जाच हेतु दल गमारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार है:–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिराकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन क्रेशर स्थापित नही है।
5. व्यापारिक अनुज्ञप्ति ग्राम बनगायहार तहसील ओरछा खरारा नंबर 54/1 रकवा 0.385 हे0 में अवधि दिनांक 05.06.2020 से 04.06.2025 तक स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

कंमाक 933 /खनिज/2022 निवाडी, दिनाक 31.3.2022

//कारण बताओ सूचना पत्र//

प्रति

श्री विशाल गुप्ता तनय श्री गिरधारी लाल गुप्ता
निवासी –झासी उ0प्र0

विषयः– ग्राम भोजपुरा खसरा नंबर 3/1/3.5/1/2 रकबा 1.682 हे0 (अवधि 10.05.2020 से 09.05.2030 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न. क./2021 जबलपुर दिनाक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनाक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क 17/2020 भोपाल दिनाक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेत् दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जांकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन क्रेशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

कमांक 935/खनिज/2022 निवाडी, दिनांक 31.3.2022

//कारण बताओं सूचना पत्र//

प्रति

श्री विशाल गुप्ता तनय श्री गिरधारी लाल गुप्ता
निवासी –झांसी उ0प्र0

विषयः– ग्राम भोजपुरा खसरा नंबर 4/6 रकबा 2.500 हे0 (अवधि 20.06.2020 से 19.06.2030 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टो की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न. क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

कंमाक 879 /खनिज/2022 निवाडी दिनांक 03.03.2022

//कारण बताओं सूचना पत्र//

प्रति

श्रीमति तनु गुप्ता पत्नी श्री विशाल गुप्ता
निवासी –झांसी उ0प्र0

विषयः– ग्राम सीतापुर खसरा नंबर 226/1 रकबा 3.000 हे0 (अवधि 26.11.2015 से 25.11.2025 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिक्षा./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क 17/2020 भोपाल दिनांक 12.02.2021

——00——

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाड़ी में स्वीकृत 129 उत्खनि पट्टों की जांच हेतु दल प्रभारी क्र. 04 द्वारा त्खनि पट्टा सूची क्र. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार है–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा 89446 घन मी0/प्रतिवर्ष।
3. खदान में 06 मीटर से कम गहराई पाई गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

सूचना आवश्यक।
संचालक भौमिकी तथा खनिकर्म
म.प्र. भोपाल.

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

निवाडी, दिनांक 3 अ 2022

क्रमांक 882 /खनिज/2022

//कारण बताओं सूचना पत्र//

प्रति

श्री देवेंद्र सिंह तनय लाखन सिंह
निवासी –प्रतापपुरा निवाडी म0प्र0

विषयः– ग्राम सीतापुर खसरा नंबर 357/1, रकबा 1.200 हे0 (अवधि 24.05.2012 से 23.05.2022 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक, भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र क्रमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश क्रमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं संचालनालय भोपाल का आदेश क्र. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टा की जांच हेतु दल प्रभारी क्र. 04 द्वारा खनि पट्टा सूची क्र. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा 27075 घन मी0/प्रतिवर्ष।
3. खदान में 06 मीटर से कम गहराई पाई गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाड़ी (म0प्र0)

क्रमांक 902/खनिज/2022

निवाड़ी, दिनांक 22.3.2022

//कारण बताओं सूचना पत्र//

प्रति

श्री उमाकांत दीक्षित
निवासी –ऐट जिला जालौन उ0प्र0

विषयः– ग्राम सीतापुर खसरा नंबर 226/1 रकवा 4.000 हे0 (अवधि 07.06.2019 से 06.06.2029 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 सचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

——00——

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार हैः–

1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कार्यालय कलेक्टर (खनिज शाखा) जिला निवाडी (म0प्र0)

क्रमांक 903 /खनिज/2022 निवाडी, दिनांक 22.3.2022

//कारण बताओं सूचना पत्र//

प्रति

श्री शुभम स्टोन केशर सुनील कुमार गुप्ता
निवासी –नाजाई बाजार झांसी उ0प्र0

विषयः– ग्राम सीतापुर खसरा नंबर 226/1 रकवा 4.000 हे0 (अवधि 13.05.2019 से 12.05.2029 तक) जिला निवाडी में स्वीकृत उत्खनि पट्टों की जांच के संबंध में ।

संदर्भः–1 संचालक भौमिकी तथा खनिकर्म म0प्र0 भोपाल के पत्र कमांक 9276/भौमिकी/न.क./2021 जबलपुर, दिनांक 08/10/2021

संदर्भः–2 संचालनायल भोपाल का आदेश कमांक 14330/शिका./निवाडी/न.क. 14/2020 भोपाल दिनांक 09.12.2020 एवं सचालनालय भोपाल का आदेश क. 3054/विविध/न.क. 17/2020 भोपाल दिनांक 12.02.2021

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र 02 के आदेश के पालन में जिला निवाडी में स्वीकृत 129 उत्खनि पट्टो की जांच हेतु दल प्रभारी क. 04 द्वारा त्खनि पट्टा सूची क. 33 से 64 तक की खदानों की जांच दिनांक 12.02.2021 से 22.02.2021 तक की जाकर संयुक्त जांच प्रतिवेदन प्राप्त हुये जिनके अनुसार आपकी स्वीकृत उत्खनि क्षेत्र पर निम्नलिखित विषंगतियां पाई गई। जिनका विवरण निम्नानुसार है:-

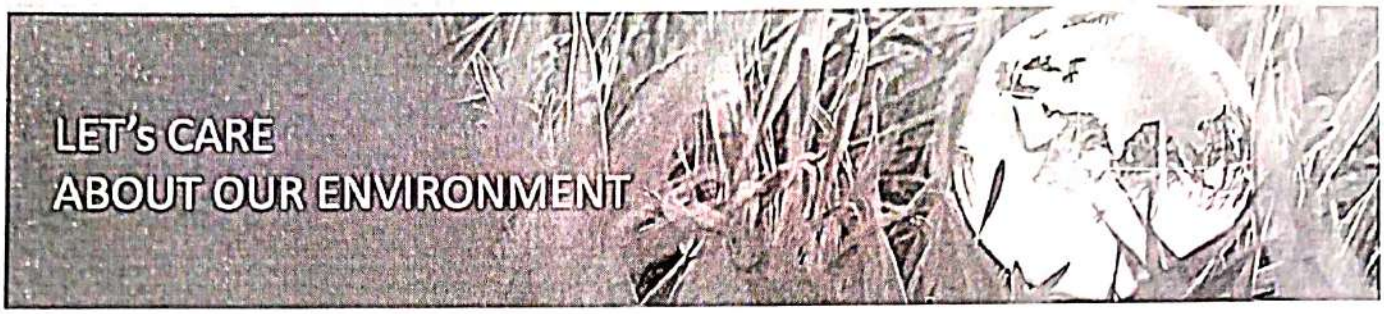
1. प्रस्तावित मात्रा अप्राप्त है
2. E.C. की मात्रा अप्राप्त है।
3. खदान में 06 मी. से अधिक गहराई पाई गई। जिसकी सूचना खान सुरक्षा निर्देशालय को दी गई।
4. स्वीकृत क्षेत्र में स्टोन केशर स्थापित नही है। न ही व्यापारिक अनुज्ञप्ति स्वीकृत है।

अतः आपके द्वारा स्वीकृत उत्खनि पट्टा में की गयी अनियमितताओं के फलस्वरूप कारण बताओं सूचना पत्र दिया जाता है आप नोटिस प्राप्ति के 30 दिवस के भीतर उल्लेखित कमियों का समाधान कर समाधानकारक उत्तर प्रस्तुत करें, अन्यथा नियम अवधि में समाधानकारण उत्तर प्रस्तुत न होने पर म0प्र0 गौण खनिज नियम 1996 के नियम 47 के तहत शास्ति आधिरोपित की जावेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

कलेक्टर
जिला निवाडी (म0प्र0)

Madhya Pradesh
State Environment Impact Assessment Authority

Government of India



Application Status

Case No. 1-300 : 301-600 : 601-900 : 901-1200 : 1201-1500 : 1501-1800
1801-2100 : 2101-2400 : 2401-2700 : 2701-3000 : 3001-3300 : 3301-3600
3601-3900 : 3901-4200 : 4201-4500 : 4501-4800 : 4801-5100 : 5101-5400
5401-5700 : 5701-6000 : 6001-6300 : 6301-6600 : 6601-6900 : 6901-7200
7201-7500 : 7501-7800 : 7801-8100 : 8101-8400 : 8401-8700 : 8701-9000
9001-

Application Status of Environmental Impact Assessment as on Thursday, September 8, 2022

Current Status of Cases Received By SEIAA (Case No. 5401- 5700)

S.No	Case No.	Name of Project Proposal (PP)	Type of Activity	Date of Receipt by SEIAA	Date of dispatch to SEAC	Current Status	Compliance Report Status
5401	5401/16 1(a)	Shri Ravindra Kumar Shrivastava, 03, Om Shanti Nagar Outside Laxmi Gate, Jhansi, UP	Prior Environment Clearance for Boulder Stone Quarry in an area of 2.0 ha. (95400 cum per annum) (Khasra no. 226/1) at Village- Sitapur, Tehsil - Orchha, Dist. Tikamgarh (MP) [5818]	31-08-16	3569-70/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5402	5402/16 1(a)	Shri Suresh Kumar Saraogi, 94/11, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 4.0 ha. (70000 cum per annum) (Khasra no. 04) at Village- Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5678]	31-08-16	3573-74/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5403	5403/16 1(a)	Shri Deepal Kumar Saraogi, 95/16, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 1.0 ha. (30000 cum per annum) (Khasra no. 12/2) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5630]	31-08-16	3583-84/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5404	5404/16 1(a)	Shri Kailash Narayan Gupta, 69, Kariappa Marg, Lalitpur Road, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 3.0 ha. (85300 cum per annum) (Khasra no. 1/1) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5589]	31-08-16	3593-94/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

5405	5405/16 1(a)	Shri Deepal Kumar Saraogi, 95/18, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 2.0 ha. (40100 cum per annum) (Khasra no. 07) at Village- Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5686]	31-08-16	3571-72/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5406	5406/16 1(a)	Shri Pawan Kumar Saraogi, 16808, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 4.0 ha. (90000 cum per annum) (Khasra no. 12/2) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5657]	31-08-16	3581-82/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5407	5407/16 1(a)	Shri Tejindar Singh, G-1, Sapna Chambers, 12/1, South Tukoganj, Indore, MP - 460440	Prior Environment Clearance for Sand Deposit Quarry in an area of 11.0 ha. (330000 cum per annum) (Khasra no. 1, 112) at Village- Shahpur/Patowapura, Tehsil - Shahpur, Dist. Betul (MP) [59511]	02-09-16	3550-51/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. EC recommended in 53 SEAC-2 meeting dated 13-10-16. EC granted in 384 SEIAA meeting dated 11-11-16. EC issued vide letter no. 4552- 53/SEIAA/16 dated 30-11-16. EC cancelled in 469 SEIAA meeting dated 16-02-18. EC cancelled vide letter no. 1836-37/SEIAA/18 dated 01-03-18.	
5408	5408/16 1(a)	Shri Rajeev Kumar Jain S/o Shri Prem Chandra Jain, Bada Bazar, Jhansi, UP	Prior Environment Clearance for Metal Stone Quarry in an area of 2.900 ha. (70757 cum per annum) (Khasra no. 675/700/1, 675/2) at Village- Jijora, Tehsil - Orchha, Dist. Tikamgarh (MP) [11548]	02-09-16	3563-64/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5409	5409/16 1(a)	Shri Vinod Agrawal, Jhansi, UP	Prior Environment Clearance for Dolerite Metal Mine in an area of 4.0 ha. (91316 cum per annum) (Khasra no. 678/1) at Village- Jijora, Tehsil - Orchha, Dist. Tikamgarh (MP) [16370]	02-09-16	3565-66/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5410	5410/16 1(a)	M/s Pawan Granite, Shri Mahesh Rai, 250/2, Near Allahabad Circle, Civil Line, Jhansi, UP - 284001	Prior Environment Clearance for Dolerite Metal Mine in an area of 2.00 ha. (57000 cum per annum) (Khasra no. 20/2A/1) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [16367]	02-09-16	3595-96/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5411	5411/16 1(a)	Shri Rahul Agrawal S/o Shri Om Prakash Agrawal, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone in an area of 1.50 ha. (35000 cum per annum) (Khasra no. 225/1/1) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [16364]	02-09-16	3567-68/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5412	5412/16 1(a)	Shri Vinod Kumar Jain, 95/1, Civil Line, Manu Vihar, Jhansi, UP - 284001	Prior Environment Clearance for Dolerite Metal Stone in an area of 1.0 ha. (18000 cum per annum) (Khasra no. 20/2B/1) at Village- Pratappura, Tehsil -	02-09-16	3617-18/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

			Orchha, Dist. Tikamgarh (MP) [16366]				
5413	5413/16 1(a)	Shri Rahul Agrawal S/o Shri Om Prakash Agrawal, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone in an area of 2.0 ha. (30000 cum per annum) (Khasra no. 1/8) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [16373]	02-09-16	3587-88/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5414	5414/16 1(a)	Shri Premchandra Rai, Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP)	Prior Environment Clearance for Metal Stone (as Dolerite)in an area of 3.20 ha. (59400 cum per annum) (Khasra no. 138) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5934]	02-09-16	3575-76/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5415	5415/16 1(a)	Shri Sadik Khan, Niwasi - 109, Madaripura, Tehsil - Jaora District - Ratlam - 457226	Prior Environment Clearance for Sand Quarry in an area of 6.425 ha. (1900 cum per annum) (Khasra no. 1 & 2) at Village- Hanumantiya, Tehsil - Jaora, Dist. Ratlam (MP) [58038]	02-09-16	3743-44/SEIAA/2016 dtd. 21-09-2016	Sent to SEAC. EC recommended in 54 SEAC-2 meeting dated 14-10-16. Query in 385 SEIAA meeting dated 16-11-16. Letter no. 4723-24/SEIAA/16 dated 13-12-16. EC granted in 398 SEIAA meeting 02-01-17. EC issued vide letter no. 4990-91/SEIAA/17 dated 12-01-17.	
5416	5416/16 5(f)	M/s Riddhi Siddhi Colours, 304, Agrawal Arcade, Opp. Central Mall Ambawadi, Ahmedabad - 380006	Manufacturing of Dyes & Dyes Intermediate at Plot No. 99-A, MP Audhyogic Kendra Vikas Nigam Ltd (AKVN), Taluka, Meghnagar, Dist. Jhabua, MP [15693]	06-09-16	3462-63/SEIAA/2016 dtd. 09-09-2016	Sent to SEAC. TOR recommended in 282 SEAC meeting dated 10.10.16. TOR approved in 380 SEIAA meeting dated 03-11-16. TOR issued on 15-12-16 valid till 09-10-19. Letter no. 529- 30/SEIAA/17 dated 24-05-17 alongwith EIA report submitted by PP to SEAC. PP absent in 293 SEAC meeting dated 17-06-17. Query in 307 SEAC meeting dated 23-02-18. Letter no. 80-81 dated 12-03-18 from SEAC to PP - request to submit requisite documents within 30 days. Case rejected in 323 SEAC meeting dated 18-08-2018. Case closed in 501 SEIAA meeting dated 11-09-18. Case close vide letter no. 1536-37/SEIAA/18 dated 12-10-18.	
5417	5417/16 8(a)	M.P.Housing & Infrastructure Development Board, Division-2, Jabalpur, MP	"Rainbow Residency"- Group Housing Project, Khasra No. 87, 118, Village - Maharajpur, Tehsil - Jabalpur, Dist. Jabalpur, MP [58191]	12-09-16	3603-04/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. EC recommended in 282 SEAC meeting dated 10.10.16. PP invited for presentation in 380 SEIAA meeting dated 03-11-16. EC granted in 382 SEIAA meeting dated 05-11-16. EC issued vide letter no. 4654- 55/SEIAA/16 dated 06-12-16.	PP vide letter dated 01-08-19 informed that due to unavoidable circumstances project is still not started.
5418	5418/16 1(a)	Shri Gajraj Singh S/o Shri Dariyab Singh, Chhatri, Rajgarh, MP - 465683	Prior Environment Clearance for Sand Auction Quarry in an area of 5.336 ha. (1000 cum per annum) (Khasra no. 5) at Village- Chhatri, Tehsil - Rajgarh, Dist. Rajgarh (MP) [56576]	12-09-16	3747-48/SEIAA/2016 dtd. 23-09-2016	Sent to SEAC. EC recommended in 54 SEAC-2 meeting dated 14-10-16. Query in 385 SEIAA meeting dated 16-11-16. Letter no. 4569-70/SEIAA/16 dated 01-12-16 to Mining Officer, Rajgarh for providing information. EC granted in 403 SEIAA meeting dated 23-01-17. EC issued vide letter no. 5225-26/SEIAA/17 dated 07-02-17.	
5419	5419/16 1(a)	M/s Digiana Industries Pvt. Ltd, G-1, Sapna Chamber, 12/1 South Tukoganj, Indore, MP	Prior Environment Clearance for Sand Deposit Quarry in an area of 9.057 ha. (23624 cum per annum) (Khasra no. 213) at Village- Hriday Nagar, Tehsil - Jatara, Dist. Tikamgarh (MP) [58677] [148888]	12-09-16	3749-50/SEIAA/2016 dtd. 23-09-2016	Sent to SEAC. EC recommended in 53 SEAC-2 meeting dated 13-10-16. EC granted in 384 SEIAA meeting dated 11-11-16. EC issued vide letter no. 4554- 55/SEIAA/16 dated 30-11-16. EC transfer to Shri Virendra Singh Jadon in 607 SEIAA meeting dated 20-03-20. EC transfer vide letter no. 5263-64/SEIAA/20 dated 23-03-20. Case closed vide letter no. 3126- 27/SEIAA/22 dated 26-02-22.	
5420	5420/16 1(a)	Shri Deepak Kumar Sahu, 95/18, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone Mine in an area of 2.820 ha. (89892 cum per annum)	19-09-16	3751-52/SEIAA/2016 dtd. 23-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

			Satna (MP) [11037]			the EC condition of NBWL clearance of Ranipur Wild life Sanctuary recommended in 305 SEAC meeting dated 16-01-18. NBWL condition of EC withdrawn in 467 SEIAA meeting dated 02-02- 2018. EC condition no. 16 & 17 withdrawn vide letter no. 1698-99/SEIAA/18 dated 20- 02-18.	received on 06-09-21. Compliance report for the period of Dec. 21 received by email dated 11-12-2021.
5331	5331/16 1(a)	Mr. Jahid Khan R/o Village - Khadakpura, Tehsil & District Khandwa, MP	Prior Environment Clearance for Stone Quarry in an area of 0.800 ha. (1500 cubic meter per year) at Village-Deshgaon , Tehsil - Khandwa, Dist. Khandwa (MP) [57158]	17-08-16	3306-07/SEIAA/2016 dtd.31 -08-2016	Sent to SEAC. Case transferred to DEIAA recommended in 55 SEAC-2 meeting dated 15-10-16. Case transferred to DEIAA Khandwa in 386 SEIAA meeting dated 16-11-16. Case transferred to DEIAA Khandwa vide letter no. 4640-41/SEIAA/16 dated 05-12-16.	
5332	5332/16 8(a)	M.P.Housing & Infrastructure Develpment Board, Jhansi Road, Makrioniya, Sagar, MP - 470004	Development at 5.779 Ha land and Construction at 27 HIGA, 47 HIGB, 88 MIGB and 108 EWS and 10 Shops at Mangal Vihar Colony, Dharmshree, Sagar, MP [57848]	17-08-16	3267-68/SEIAA/2016 dtd. 27-08-2016	Sent to SEAC. Letter no. 4208/SEIAA/16 dated 17-10-16 alongwith PP's letter to SEAC. PP withdraw the project in 282 SEAC meeting dated 10-10-16. Case close in 380 SEIAA meeting dated 03-11-16. Case close vide letter no. 4590-91/SEIAA/16 dated 02-12-16.	
5333	5333/16 1(a)	M/s Digiana Industries Pvt. Ltd, G-1, Sapna Chambers, 12/1, South Tukoganj, Indore, MP	Prior Environment Clearance for River Sand Quarry in an area of 18.0 ha. (270,000 cubic meter per year) (Khasra no. 1/1) at Village - Pawarkheda , Tehsil - Babai, Dist. Hoshangabad (MP) [16873]	23-08-16	3344-45/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. PP absent in 50th SEAC-II meeting dated 20-09-16. PP absent in 59 SEAC-2 meeting dated 11-11-16. Query in 67 SEAC-2 meeting dated 07-02-17. Query in 413 SEIAA meeting dated 03-03-17. Letter no. 5554-55/SEIAA/17 dated 10-03-17 to PP for submitting information. Letter no. 146-47 dated 09-03-17 from SEAC to PP reg. submission of information within 15 days. Case delisted in 463 SEIAA meeting dated 04-01-2018. Case delisted vide letter no. 1553-54/SEIAA/18 dated 17- 01-18.	
5334	5334/16 1(a)	M/s Digiana Industries Pvt. Ltd, G-1, Sapna Chambers, 12/1, South Tukoganj, Indore, MP	Prior Environment Clearance for River Sand Quarry in an area of 23.0 ha. (345,000 cubic meter per year) (Khasra no. 1/1) at Village- Pawarkheda , Tehsil - Babai, Dist. Hoshangabad (MP) [16871]	23-08-16	3326-27/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. PP absent in 50th SEAC-II meeting dated 20-09-16. PP absent in 59 SEAC-2 meeting dated 11-11-16. Query in 67 SEAC-2 meeting dated 07-02-17. Query in 413 SEIAA meeting dated 03-03-17. Letter no. 5556-57/SEIAA/17 dated 10-03-17 to PP for submitting information. Letter no. 148-49 dated 09-03-17 from SEAC to PP reg. submission of information within 15 days. Case closed in 677 SEIAA meeting dated 25-06-21. Case closed vide letter no. 1327-28/SEIAA/21 dated 30-06-21.	
5335	5335/16 1(a)	Shri Narendra Kumar Gupta, H.No. 814/1, C.P.Mission Compound, Jhansi, UP - 284001	Prior Environment Clearance for Stone Mine in an area of 4.0 ha. (151.932 cubic meter per year) (Khasra no. 6) at Village- Bhojpura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5509]	24-08-16	3400-01/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5336	5336/16 1(a)	Shri Dilip Parecha, S/o Shri Govardhan Parecha, Dabra, Dist. Gwalior, MP	Prior Environment Clearance for Crusher Stone Deposit in an area of 1.386 ha. (30870 cubic meter per year) (Khasra no. 2/1)	24-08-16	3382-83/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

			Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5669]				
5343	5343/16 1(a)	Shri Arun Kumar Jain, 77, Jawahar Chowk, Jhansi, UP	Prior Environment Clearance for Crusher Stone Deposit in an area of 0.50 ha. (5700 cubic meter per year) (Khasra no. 226/1) at Village- Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5680]	24-08-16	3404-05/SEIAA/2016 dtd.03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5344	5344/16 1(a)	Shri K.N.Gupta, Radhey Radhey Stone, 1A, Kailash Residency, Mahakali Vidhyapeeth Road, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 0.714 ha. (23000 cubic meter per year) (Khasra no. 20/2S/2K) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5621]	24-08-16	3398-99/SEIAA/2016 dtd.03 -09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5345	5345/16 1(a)	Shri Vishal Gupta, 117/4, Near Allahabad Bank Crossing, Civil Line, Jhansi, UP	Prior Environment Clearance for Metal Stone Quarry in an area of 2.90 ha. (97388 cubic meter per year) (Khasra no. 1/1) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5556]	24-08-16	3332-33/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5346	5346/16 1(a)	Shri Banwari Lal Jain, C/o Nitin Kumar Sarawgi, 1680, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone Quarry (as Dolerite) in an area of 3.90 ha. (75448 cubic meter per year) (Khasra no. 20/2/SA/1) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5622]	24-08-16	3350-51/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5347	5347/16 1(a)	Shri Pawan Kumar Sarawagi, C/o Nitin Kumar Sarawgi, 1680, Civil Lines, Jhansi, UP	Prior Environment Clearance for Crusher Stone Quarry in an area of 2.0 ha. (45000 cubic meter per year) (Khasra no. 06) at Village-Bhojpura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5664]	24-08-16	3356-57/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5348	5348/16 1(a)	Shri Mahendra Kumar Sarawagi, C/o Nitin Kumar Sarawgi, 1680,	Prior Environment Clearance for Crusher Stone Quarry in an area of 2.0 ha. (48000	24-08-16	3336-37/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

		Civil Lines, Jhansi, UP	cubic meter per year) (Khasra no. 12/2) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5667]				
5349	5349/16 1(a)	Ms. Tanu Gupta, W/o Shri Vishal Gupta, 117/14, Civil Lines, Jhansi, UP	Prior Environment Clearance for Crusher Stone Quarry in an area of 3.0 ha. (89446 cubic meter per year) (Khasra no. 226) at Village-Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5570]	24-08-16	3386-87SEIAA/2016 dtd.03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5350	5350/16 1(a)	M/s Rahi Granite, Shri Arun Kumar Jain, 77, Jawahar Chowk, Jhansi, UP	Prior Environment Clearance for Metal Stone (Dolerite) Quarry in an area of 4.0 ha. (144695 cubic meter per year) (Khasra no. 12/2) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5673]	24-08-16	3378-79/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5351	5351/16 1(a)	Shri Umakant Dixit, Vill. Pratappura, Teh Niwari, Dist. Tikamgarh	Prior Environment Clearance for Crusher Stone Mine in an area of 4.0 ha. (97000 cubic meter per year) (Khasra no. 226/1) at Village-Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5918]	29-08-16	3328-29/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5352	5352/16 1(a)	Shri Devendra Singh, 1874/4A, Behind RTO Office, Civaji Nagar, Jhansi, UP - 284001	Prior Environment Clearance for Dolerite Metal Mine in an area of 4.0 ha. (100730 cubic meter per year) (Khasra no. 226/1) at Village-Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5898]	29-08-16	3384-85/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5353	5353/16 1(a)	Shri Sunil Kumar Gupta, 1874/4A, Behind RTO Office, Civaji Nagar, Jhansi, UP - 284001	Prior Environment Clearance for Dolerite Metal Mine Quarry in an area of 4.0 ha. (191622 cubic meter per year) (Khasra no. 226/1) at Village-Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5554]	29-08-16	3340-41/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5354	5354/16 1(a)	Shri Sunil Kumar Gupta, 1874/4A, Behind RTO Office, Civaji Nagar, Jhansi, UP - 284001	Prior Environment Clearance for Crusher Stone Mine in an area of 1.0 ha. (25837 cubic meter per year) (Khasra no.	29-08-16	3342-43/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16	

			at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5705]				
5337	5337/16 1(a)	Shri Narendra Kumar Sarawgi C/o Nitin Kumar Sarawgi, 1680, Civil Lines, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone Quarry in an area of 2.0 ha. (42427 cubic meter per year) (Khasra no. 7) at Village-Bhojpura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5641]	24-08-16	3372-73/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5338	5338/16 1(a)	Shri Devendra Singh, Owner, 1A, Kailash Residency Mahakali Vidhyapeeth Road, Jhansi, UP	Prior Environment Clearance for Metal Stone Quarry in an area of 1.20 ha. (29640 cubic meter per year) (Khasra no. 357/1) at Village-Seetapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5906]	24-08-16	3376-77/SEIAA/2016 dtd. 03-08-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5339	5339/16 1(a)	Shri Devendra Singh, Owner, 1A, Kailash Residency Mahakali Vidhyapeeth Road, Jhansi, UP	Prior Environment Clearance for Boulder Stone Metal Mine in an area of 4.0 ha. (125,000 cubic meter per year) (Khasra no. 226/1) at Village-Seetapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5831]	24-08-16	3380-81/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5340	5340/16 1(a)	Shri Saurabh Garg, Radhey Radhey Stone, 1A, Kailash Residency, Mahakali Vidhyapeeth Road, Jhansi, UP	Prior Environment Clearance for Stone Mine in an area of 3.0 ha. (51617 cubic meter per year) (Khasra no. 1/1) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5663]	24-08-16	3364-65/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5341	5341/16 1(a)	Shri Narendra Kumar Gupta, Subham Stone Crusher, 1874/4A, Behind RTO Office, Sivaji Nagar, Jhansi, UP	Prior Environment Clearance for Crusher Stone Quarry in an area of 4.0 ha. (114480 cubic meter per year) (Khasra no. 06) at Village-Bhojpura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5515]	24-08-16	3354-55/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5342	5342/16 1(a)	Shri Rajeev Kumar Jain, 77, Jawahar Chowk, Jhansi, UP	Prior Environment Clearance for Metal Stone (Dolerite) Quarry in an area of 3.50 ha. (86931 cubic meter per year) (Khasra no. 12/2A, 12/2B) at	24-08-16	3352-53 /SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

			20/2S/2) at Village- Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5549]				
5355	5355/16 1(a)	M/s Arpita Indra Project Pvt. Ltd, Vikash Agrawal, Director, Vill. Pratappura, Teh. Orchha & Dist. Tikamgarh, MP - 472246	Prior Environment Clearance for Metal Stone as Dolerite in an area of 4.0 ha. (138003 cubic meter per year) (Khasra no. 1/1) at Village- Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5656]	29-08-16	3396-97/SEIAA/2016 dtd.03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5356	5356/16 1(a)	Shri Umakant Dixit, Vill. Pratappura, Teh. Niwari, Dist. Tikamgarh	Prior Environment Clearance for Metal Stone Mine in an area of 4.0 ha. (137085 cubic meter per year) (Khasra no. 20/2A) at Village- Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5914]	29-08-16	3366-67/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5357	5357/16 1(a)	Shri Devendra Singh, 1874/4A, Behind RTO Office, Civaji Nagar, Jhansi, UP - 284001	Prior Environment Clearance for Crusher Stone (as Dolerite) in an area of 4.0 ha. (99900 cubic meter per year) (Khasra no. 250) at Village- Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5900]	29-08-16	3370-71/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5358	5358/16 1(a)	Shri Vijay Kumar Gupta, Barua Sagar, Jhansi, MP - 284001	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 3.509 ha. (109568 cubic meter per year) (Khasra no. 353, 354) at Village- Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5695]	29-08-16	3374-75/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5359	5359/16 1(a)	M/s Radhey Radhey Granite, 1A, Kailash Residency, Mahakali Vidhyapeeth Road, Jhansi, UP	Prior Environment Clearance for Crusher Stone Mine in an area of 2.0 ha. (41185 cubic meter per year) (Khasra no. 226/1) at Village- Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5638]	29-08-16	3390-91/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5360	5360/16 1(a)	Smt. Sumar Agrawal, Vill. Pratappura, Teh. Orchha, Dist. Tikamgarh, MP - 472246	Prior Environment Clearance for Metal Stone as Dolerite in an area of 2.0 ha. (78764 cubic meter per year)	29-08-16	3402-03/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

			(Khasra no. 20/2A/3) at Village- Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5696]				
5361	5361/16 1(a)	M/s Radhey Radhey Granite, 1A, Kailash Residency, Mahakali Vidhyapeeth Road, Jhansi, UP	Prior Environment Clearance for Crusher Stone Mine in an area of 3.0 ha. (110000 cubic meter per year) (Khasra no. 1/1) at Village- Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5632]	29-08-16	3368-69/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5362	5362/16 1(a)	Shri Vishal Gupta, 117/4, Near Allahabad Bank Crossing, Civil Line, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 2.0 ha. (63798 cubic meter per year) (Khasra no. 04) at Village- Bhojpura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5547]	29-08-16	3334-35/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5363	5363/16 1(a)	Shri Rajeev Jain, S/o Shri Prem Chandra Jain, Bada Bazar, Jhansi, UP	Prior Environment Clearance for Crusher Stone Deposit in an area of 1.050 ha. (5700 cubic meter per year) (Khasra no. 675/700/2) at Village- Jijora, Tehsil - Orcha, Dist. Tikamgarh (MP) [5649]	29-08-16	3392-93/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5364	5364/16 1(a)	Shri Sanjar Kumar Gupta, Barua Sagar, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 4.0 ha. (144408 cubic meter per year) (Khasra no. 357/1) at Village- Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5719]	29-08-16	3388-89/SEIAA/2016 dtd.03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5365	5365/16 1(a)	Shri Vishal Gupta, 117/4, Near Allahabad Bank Crossing, Civil Line, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 3.50 ha. (120000 cubic meter per year) (Khasra no. 226/1) at Village- Sitapur, Tehsil - Orcha, Dist. Tikamgarh (MP) [5574]	29-08-16	3414-15/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5366	5366/16 1(a)	Shri Atul Dubey, 1A, Kailash Residency, Mahakali Vidhya Peeth Road, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 2.0 ha. (55000 cubic meter per year)	29-08-16	3360-61/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

			(Khasra no. 56/3, 74) at Village-Bholpura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5551]				
5367	5367/16 1(a)	Shri K.N.Gupta, 69, Kariappa Marg, Lalitpur Road, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 0.90 ha. (23000 cubic meter per year) (Khasra no.39/2) at Village-Babedi, Tehsil - Orcha, Dist. Tikamgarh (MP) [5623]	29-08-16	3330-31/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5368	5368/16 1(a)	Shri Om Prakash Jain, 1580, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 2.5 ha. (46455 cubic meter per year) (Khasra no.125/126) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5645]	29-08-16	3348-49/SEIAA/2016 dtd.03 -09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5369	5369/16 1(a)	Shri Chandrabhan Gupta, S/o Late Shri Ayodhya Prasad Gupta, Behind Varua Sagar, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 4 ha. (79275 cubic meter per year) (Khasra no .678/1) at Village-Jijora, Tehsil - Orcha, Dist. Tikamgarh (MP) [5691]	29-08-16	3346-47/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5370	5370/16 1(a)	Shri Vishal Gupta, 117/4, Near Allahabad Bank Crossing, Civil Line, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 2.0 ha. (89776 cubic meter per year) (Khasra no. 267/1/1, 268/2, 269/2) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5956]	29-08-16	3394-95/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5371	5371/16 1(a)	Shri Devendra Singh, 1874/4A, Behind RTO Office, Civaji Nagar, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 4.0 ha. (117720 cubic meter per year) (Khasra no. 259/1) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5904]	29-08-16	3338-39/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5372	5372/16 1(a)	Shri Vishal Gupta, 117/4, Near Allahabad	Prior Environment Clearance for Metal Stone	29-08-16	3358-59/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

		Bank Crossing, Civil Line, Jhansi, UP	Quarry in an area of 1.80 ha. (31340 cubic meter per year) (Khasra no.267/2) at Village-Pratappura, Tehsil - Orcha, Dist. Tikamgarh (MP) [5521]				
5373	5373/16 7(c)	Executive Engineer, M.P. Audyogik Kendra Vikas Nigam (Indore) Ltd, Ist & IInd Floor, 3/54, Press Complex, AB Road, Indore, MP - 452011	Megha Industrial Area, Meghnagar Town, Teh. Meghnagar, Dist. Jhabua, MP [16724]	27-08-16	3308-09/SEIAA/2016 dtd 31-08-2016	Sent to SEAC. TOR recommended in 282 SEAC meeting dated 10.10.16. TOR approved in 380 SEIAA meeting dated 03-11-16. TOR approved vide letter no. 4604/SEIAA/16 dated 02-12-16. TOR issued on 30-11-16 valid till 09-10-2019. Letter no. 4867-68/SEIAA/16 dated 02-01-17 alongwith information submitted by PP to SEAC. Letter no. 727- 28/SEIAA/17 dated 14-06-17 alongwith Public Hearing submitted by MPPCB to SEAC. Letter no. 733- 34/SEIAA/17 dated 15-06-17 alongwith EIA report submitted by PP to SEAC. Query in 294 SEAC meeting dated 23-06-17. EIA report sent to SEIAA for onward action in 295 SEAC meeting dated 06-11-17. SEAC should submit Site visit report in 456 SEIAA meeting dated 16-11-17. Letter no. 1269- 70/SEIAA/17 dated 06-12-17 to SEAC to submit the site visit report. Site visit report sent to SEIAA for onward action in 307 SEAC meeting dated 23-02-18. PP may be invited for presentation in 472 SEIAA meeting dated 14-03-18. EIA conducted for entire Meghnagar accepted in 473 SEIAA meeting dated 16-03-18. Letter no. 51-52/SEIAA/18 dated 07-04-18 to Executive Engineer, MPAKVNL regarding outcome of SEIAA meeting.	
5374	5374/16 8(a)	Executive Engineer, M.P.Housing and Infrastructure Development Board, Div. Sagar, District Damoh	Development of 11.87 hect. land & Construction of Residential House (Construction Area 30581.15 sqm) at Damyanti Puram, Rajnagar Raiyatwari Distt. Damoh, MP [56596]	29-08-16	3362-63/SEIAA/2016 dtd. 03-09-2016	Sent to SEAC. Query in 282 SEAC meeting dated 10-10-16. EC Recommended in 284th SEAC Meeting dt. 26/11/16. PP invite for presentation decided in 395 SEIAA meeting dated 19-12-16. EC granted in 396 SEIAA meeting dated 20-12-16. EC issued vide letter no. 5032-33/SEIAA/17 dated 18-01-17.	
5375	5375/16 1(a)	Shri Nilesh Upadhyay S/o Rameshchandra Ji Upadhyay, 10, College road, P.O. and District. Jhabua, MP	Prior Environment Clearance for Limestone deposit in an area of 7.50 ha. (85,500 TPA) (Khasra no.46/1) at Village-Kosdana, Tehsil - Gandhewani, Dist. Dhar (MP) [16181]	30-08-16	/SEIAA/2016 dtd. -08-2016	TOR recommended in 55 SEAC-2 meeting dated 15-10-16. TOR approved in 386 SEIAA meeting dated 16-11-16. TOR issued on 06-12-16 valid till 14-10-2019. Letter no. 1223-24/SEIAA/18 dated 27-07-18 alongwith proceedings of Public Hearing submitted by MS, MPPCB to SEAC. Letter no. 2067-68/SEIAA/19 dated 24-01-19 alongwith final EIA/EMP report & proceedings of Public Hearing submitted by PP to SEAC. Query in 339 SEAC meeting dated 29-01-19. Letter no. 49-50 dated 15-02-2019 from SEAC to PP - request to submit requisite documents for further consideration of the project. Delisting recommended in 374 SEAC meeting dated 25- 05-19. Case delisted in 553 SEIAA meeting dated 08- 06-19. Case delisted vide letter no. 1222-23/SEIAA/19 dated 21-06-19. Case relisted and send to SEAC in 572 SEIAA meeting dated 19-09-19. Case relisted and send to SEAC in 574 SEIAA meeting dated 27-09-19. Case relisted and send to SEAC for appraisal vide letter no. 2648-49/SEIAA/19 dated 17-10-19. Site visit recommended in 400 SEAC meeting dated 31-10-19. EC recommended in 408 SEAC meeting dated 27-11-2019. EC granted in 589 SEIAA meeting dated 13-12-19. EC issued vide letter no. 3861-62/SEIAA/20 dated 08-01-2020.	Compliance report for the period of June 20 received on 19-08-20.
5376	5376/16 1(a)	Shri Kirat Singh, 12/9, Alaknanda Nagar, Ujjain, MP	Prior Environment Clearance for Sand quarry in an area of 5.50 ha. (6000 cum per annum) (Khasra no.1) at Village-Wajirpur, Tehsil - Gulana, Dist.	30-08-16	3720-21/SEIAA/2016 dtd. 20-09-2016	Sent to SEAC. EC recommended in 54 SEAC-2 meeting dated 14-10-16. EC granted in 385 SEIAA meeting dated 16-11-16. EC issued vide letter no. 4797- 98/SEIAA/16 dated 19-12-16.	

			Shajapur (MP) [58310]				
5377	5377/16 1(a)	M/s Shri Individual, Shri Brajendra Singh Tomar, 101, 102, Adityapuram, Bhind Road, Grid Maharajapura, A.F., Dist. Gwalior, MP - 474005	Prior Environment Clearance for River Sand in an area of 7.060 ha. (23,400 cum per annum) (Khasra no.578, 599, 741, 787) at Village-Khera Shyampura-3, Tehsil - Bhind, Dist. Bhind (MP) [57345]	30-08-16	3718-19/SEIAA/2016 dtd. 20-09-2016	Sent to SEAC. Case sent to SEIAA for further consideration and necessary action in 54 SEAC-2 meeting dated 14-10-16. Case close in 385 SEIAA meeting dated 16-11-16. Case closed vide letter no. 4784-85/SEIAA/16 dated 19-12-16.	
5378	5378/16 1(a)	Smt. Santosh Kumari Gupta W/o Shri Krishn Gopal Gupta, Dist. Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 2.0 ha. (47736 cum per annum) (Khasra no.1/6) at Village-Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5732]	31-08-16	3579-80/SEIAA/2016 dtd.16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5379	5379/16 1(a)	Shri Vishal Gupta, 117/4, Near Allahabad Bank Crossing, Civil Line, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 1.5 ha. (49470 cum per annum) (Khasra no.226/1) at Village- Sitapur, Tehsil - Orchha, Dist. Tikamgarh (MP) [5513]	31-08-16	3609-10/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5380	5380/16 1(a)	Shri Om Prakash Jain, 1680, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 4.0 ha. (62115 cum per annum) (Khasra no.07) at Village-Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5651]	31-08-16	3621-22/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5381	5381/16 1(a)	Shri Suresh Kumar Saraogi, 94/11, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 1.0 ha. (25000 cum per annum) (Khasra no.04) at Village-Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5672]	31-08-16	3625-26/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5382	5382/16 1(a)	Shri Atul Dubey, 1A, Kailash Residency, Mahakali Vidhya Peeth Road, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 2.0 ha. (132905 cum per annum) (Khasra no.04) at Village-Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5577]	31-08-16	3599-3600SEIAA/ 2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

5383	5383/16 1(a)	Shri Nitin Saraogi, 1680, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 4.0 ha. (60000 cum per annum) (Khasra no.04) at Village- Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5625]	31-08-16	3623-24/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5384	5384/16 1(a)	Shri Anil Wadhawan, H.No. 1516/1, Jankipuram, Civil Line, Jhansi, UP - 284002	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 1.20 ha. (32000 cum per annum) (Khasra no.226/1) at Village- Sitapur, Tehsil - Orchha, Dist. Tikamgarh (MP) [5628]	31-08-16	3619-20/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5385	5385/16 1(a)	M/s Pitamber Stone Crusher, Shri Umesh Yadav, R/o Jhansi, UP - 284001	Prior Environment Clearance for Stone Crusher Quarry in an area of 2.0 ha. (64020 cum per annum) (Khasra no.06) at Village- Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5726]	31-08-16	3627-28/SEIAA/2016 dtd. -08-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5386	5386/16 1(a)	Shri Arun Kumar Jain S/o Shri Prem Chandra Jain, 77, Jawahar Chowk, Jhansi, UP	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 1.70 ha. (81071 cum per annum) (Khasra no.2/2/1, 12/2) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [16363]	31-08-16	3557-58/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5387	5387/16 1(a)	Shri Om Prakash Jain, 1680, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone (Dolerite) in an area of 3.161 ha. (54000 cum per annum) (Khasra no. 117) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5636]	31-08-16	3601-02/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5388	5388/16 1(a)	M/s Shubham Stone Crusher, Shri Sunil Kumar Gupta, 1874/4A, Behind RTO Office, Civaji Nagar, Jhansi, UP - 284001	Prior Environment Clearance for Stone Mine in an area of 2.0 ha. (63447 cum per annum) (Khasra no. 138) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5520]	31-08-16	3607-08/SEIAA/2016 dtd 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5389	5389/16 1(a)	Shri Sunil Kumar Gupta, 1874/4A, Behind RTO	Prior Environment Clearance for Crusher Stone	31-08-16	3597-98/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

		Office, Civaji Nagar, Jhansi, UP - 284001.	Mine in an area of 2.0 ha. (51822 cum per annum) (Khasra no. 679/1, 679/093, 679/291, 678/697/1) at Village- Jijora, Tehsil - Orchha, Dist. Tikamgarh (MP) [16362]					
5390	5390/16 1(a)	Shri Suresh Kumar Saraogi, 94/11, Civil Lines, Jhansi, UP.	Prior Environment Clearance for Metal Stone as Dolerite in an area of 2.813 ha. (50000 cum per annum) (Khasra no. 8/1/2, 664/1/1, 664/1/2) at Village- Jijora, Tehsil - Orchha, Dist. Tikamgarh (MP) [5709]	31-08-16	3589-90/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.		
5391	5391/16 1(a)	M/s Jai Shree Ram Stone Crusher, Shri Vishal Gupta, 117/4 Near Allahabad Bank Crossing, Civil Lines, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 2.500 ha. (81849 cum per annum) (Khasra no. 4 & 6) at Village- Bhojpura, Tensil - Orchha, Dist. Tikamgarh (MP) [5504]	31-08-16	3605-06/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.		
5392	5392/16 1(a)	M/s Kailash Stone Product Pvt. Ltd, Shri Kailash Narayan Gupta, 63, Kariappa Marg, Lalitpur Road, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 3.100 ha. (85210 cum per annum) (Khasra no.39/2) at Village- Babedi, Tehsil - Orchha, Dist. Tikamgarh (MP) [5650]	31-08-16	3591-92/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.		
5393	5393/16 1(a)	Shri Vinod Agrawal, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 0.950 ha. (30000 cum per annum) (Khasra no. 1/12) at Village- Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [16390]	31-08-16	3559-60/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.		
5394	5394/16 7(da)	M/s Medicare Environmental Management Pvt Ltd, 403, 4th Floor, BPTP Park Centra, Sector-30, NH-8, Gurgaon, Haryana - 122001	Common Biomedical Waste Treatment Facility (Khasra No. 15 & 17) at Village - Manera, Teh. Niwas, Distt. Mandla, MP [16744]	31-08-16	3450-51/SEIAA/2016 dtd. 08-09-2016	Sent to SEAC. TOR recommended in 282 SEAC meeting dated 10.10.16. TOR approved in 380 SEIAA meeting dated 03-11-16. TOR issued on 30-11-16 valid till 09-10-2019. Qry in 286th SEAC Meeting dt. 28/01/17. Letter no. 120 dated 27-02-17 from SEAC to PP for submitting information within 30 days. Letter no. 143- 144/SEIAA/17 dated 07-04-17 alongwith EIA report submitted by PP to SEAC. Query in 289 SEAC meeting dated 28-04-17. Letter no. 329 dated 15-05-17 from SEAC to PP for submitting information. Letter no. 1101-02/SEIAA/17 dated 08-11-17 alongwith Public Hearing submitted by MPPCB to SEAC. Letter no. 1528- 29/SEIAA/18 dated 12-01-18 alongwith EIA report submitted by PP to SEAC. Query in 306 SEAC meeting dated 27-01-18. Letter no. 59-60 dated 08-02-2018 from SEAC to PP - request to submit	Letter no. 2054-55/SEIAA/21 dated 29- 09-21 to PP - regarding compliance report. Compliance report (before initiation) received on 29-10-21. PP's vide letter dated 27-10-21 also informed that developmental activities could not advance further as consent for

						document within 15 days. Letter no. 1942-43/SEIAA/18 dated 13- 03-18 alongwith PP's letter to SEAC for appraisal. EC recommended in 311 SEAC meeting dated 16-04-18. PP may be invited for presentation decided in 481 SEIAA meeting dated 10-05-18. Query in 484 SEIAA meeting dated 17-05-2018. Letter no. 948/SEIAA/18 dated 02-06-18 to PP - request to submit information at the earliest. Letter no. 946- 47/SEIAA/18 dated 02-06-18 to Directorate of Medical Education, GoMP and Letter no. 944-45/SEIAA/18 dated 02-06-18 - request to submit information at the earliest so that SEIAA authority may take the decision of EC for the said project. Letter to MS, MPPCB to provide current status of the M/s Krupa Wastes, Seoni and Reminder to Commissioner, Health Department, Govt. of M.P for submission of reply decided in 497 SEIAA meeting dated 03-08-2018. Call PP for clarification decided in 507 SEIAA meeting dated 30-10-2018. EC granted in 514 SEIAA meeting dated 14-12-2018. EC issued vide letter no. 2221-22/SEIAA/19 dated 12-02-19.	establishment CFE from MPPCB is yet to be obtained for the proposed site.
5395	5395/16 7(da)	M/s Medicare Environmental Management Pvt. Ltd, 403, 4th Floor, BPTP Park Centra, Sector-30, NH-8, Gurgaon, Haryana - 122001	Common Biomedical Waste Treatment Facility (Khasra No. F-7, F-8, F-9 & F-10) at IID Jaderua, Morena, MP [15935]	31-08-16	3452-53/SEIAA/2016 dtd. 08-09-2016	Sent to SEAC. TOR recommended in 282 SEAC meeting dated 10.10.16. TOR approved in 380 SEIAA meeting dated 03-11-16. TOR issued on 30-11-16 valid till 09-10-2019. Letter no. 145-146/SEIAA/17 dated 07-04-17 alongwith EIA report submitted by PP to SEAC. Letter no 333-34/SEIAA/17 dated 03-05-17 alongwith the compliant in original for necessary action to SEAC. Query in 289 SEAC meeting dated 28-04-17. Letter no. 331 dated 15-05-17 from SEAC to PP for submitting information. Letter no. 1541-42/SEIAA/18 dated 17-01-18 alongwith Public Hearing submitted by MPPCB to SEAC. Letter no. 1990-91/SEIAA/18 dated 23-03-18 alongwith EIA report submitted by PP to SEAC. Query in 311 SEAC meeting dated 16-04-18. Query in 318 SEAC meeting dated 21-06-18. EC recommended in 325 SEAC meeting dated 20-08-2018. PP invited for presentation decided in 501 SEIAA meeting dated 11-09-18. EC issued vide letter no. 1705-06/SEIAA/18 dated 16-11-2018.	PP vide letter dated 31-07-19 informed that due to fund shortage, there was no progress in project activity Letter no. 2070-71/SEIAA/21 dated 29-09-21 to PP - regarding non-submission of compliance report. Compliance report (before initiation) received on 29-10-21. PP's vide letter dated 27-10-21 also informed that developmental activities could not advance further as consent for establishment CFE from MPPCB is yet to be obtained for the proposed site.
5396	5396/16 1(a)	Shri Suresh Kumar Saraogi, 94/11, Civil Lines, Jhansi, UP	Prior Environment Clearance for Metal Stone as Dolerite in an area of 3.1 ha. (50000 cum per annum) (Khasra no. 226/1) at Village- Sitapur, Tehsil - Orchha, Dist. Tikamgarh (MP) [5674]	31-08-16	3561-62/SEIAA/2016 dtd. 15-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5397	5397/16 1(a)	M/s Jai Shree Ram Stone Crusher, Shri Vishal Gupta, 117/4 Near Allahabad Bank Crossing, Civil Lines, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone as Dolerite in an area of 1.682 ha. (37975 cum per annum) (Khasra no. 3/1/3, 5/1/2) at Village- Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5581]	31-08-16	3611-12/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5398	5398/16 1(a)	Shri Rajeev Kumar Jain S/o Shri Prem Chandra Jain, Bada BAzar, Jhansi, UP	Prior Environment Clearance for Metal Stone Quarry in an area of 1.496 ha. (64374 cum per	31-08-16	3585-86/SEIAA/2016 dtd.16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

			annum) (Khasra no. 73) at Village-Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5659]				
5399	5399/16 1(a)	Shri Rajeev Kumar Jain S/o Shri Prem Chandra Jain, Bada Bazar, Jhansi, UP	Prior Environment Clearance for Metal Stone Quarry in an area of 0.900 ha. (15043 cum per annum) (Khasra no. 72/2) at Village-Pratappura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5714]	31-08-16	3613-14/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	
5400	5400/16 1(a)	Shri Vishal Gupta, 117/4 Near Allahabad Bank Crossing, Civil Lines, Jhansi, UP - 284001	Prior Environment Clearance for Metal Stone Quarry in an area of 2.0 ha. (40595 cum per annum) (Khasra no. 3/2) at Village-Bhojpura, Tehsil - Orchha, Dist. Tikamgarh (MP) [5544]	31-08-16	3615-16/SEIAA/2016 dtd. 16-09-2016	Sent to SEAC. Case transferred to DEIAA Tikamgarh vide letter no. 3813-14/SEIAA/16 dated 30-09-16.	

Powered by SynQues Copyright © 2016 www.mpseiaa.nic.in Disclaimer | Privacy Policy | Sitemap

Annexure A-6

कार्यालय कलेक्टर (खनिज शाखा) जिला–निवाड़ी (म0प्र0)

क्रमांक/507/खनिज/2023 निवाड़ी, दिनांक–09.10.2023

प्रति,

पट्टेदार (समस्त)
श्री/श्रीमती.....

.....

.....

विषयः– जिले में संचालित खदानों को MP-SEIAA से पर्यावरणीय स्वीकृति प्राप्त कर प्रस्तुत किये जाने तक खदान संचालन बंद किये जाने बाबत्।

सन्दर्भः– माननीय राष्ट्रीय हरित अधिकरण एन.जी.टी. सेन्ट्रल जोन बेंच भोपाल का ओ.ए. 36/2023 में पारित आदेश दिनांक 13.09.2023 एवं राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण म.प्र. का पत्र क. 1377 दिनांक 14.09.2023 तथा सदस्य सचिव म0प्र0 प्रदूषण नियंत्रण मंडल भोपाल का पत्र क्र. 2542 दिनांक 05.10.2023

—00—

उपरोक्त विषयांतर्गत माननीय राष्ट्रीय हरित अधिकरण एन.जी.टी. सेन्ट्रल जोन बेंच भोपाल का ओ.ए. 26/2023 में पारित आदेश दिनांक 13.09.2023 एवं राज्य स्तरीय समाघात प्राधिकरण म.प्र. का पत्र क्र. 1377 दिनांक 14.09.2023 के पालन में जिस खदान में DEIAA से पर्यावरण अनुमति EC प्राप्त है, वे MP-SEIAA से EC प्राप्त होने के उपरांत ही संचालित होंगी, बाबत् आदेशित किया जाता है।

अतः आपको स्वीकृत क्रेशर आधारित पत्थर उत्खनिपट्टा तत्काल प्रभाव से ई–खनिज पोर्टल के माध्यम से बंद की जाती है तथा आपको निर्देशित किया जाता है कि MP-SEIAA से अतिशीघ्र पर्यावरण स्वीकृति EC प्राप्त कर प्रस्तुत करना सुनिश्चित करें।

09/10/2023
कलेक्टर
जिला–निवाड़ी म0प्र0

पृ.क./507/खनिज/2023 निवाड़ी, दिनांक–09.10.2023

प्रतिलिपिः–

1. संचालक, भौमिकी तथा खनिकर्म, भोपाल म.प्र. की ओर सूचनार्थ।
2. राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, म.प्र. की ओर सूचनार्थ।
3. सदस्य सचिव, मध्यप्रदेश प्रदूषण नियंत्रण मंडल, भोपाल की ओर सूचनार्थ।
4. कमिश्नर, संभाग–सागर, सागर की ओर सूचनार्थ।
5. अनुविभागीय अधिकारी (राजस्व), निवाड़ी/पृथ्वीपुर की ओर सूचनार्थ।
6. तहसीलदार, तहसील निवाड़ी/पृथ्वीपुर की ओर सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित।
7. प्रभारी अधिकारी (खनि शाखा) जिला–निवाड़ी की ओर सूचनार्थ एवं अग्रिम कार्यवाही हेतु।
8. प्रभारी खनि निरीक्षक जिला–निवाड़ी की ओर सूचनार्थ एवं अग्रिम कार्यवाही हेतु।

Annexure A-7

व्हाट्सएप के माध्यम से

सेवा में

दिनांक – 27-10-2023

श्री मान कलेक्टर

निबाड़ी (म0प्र0)

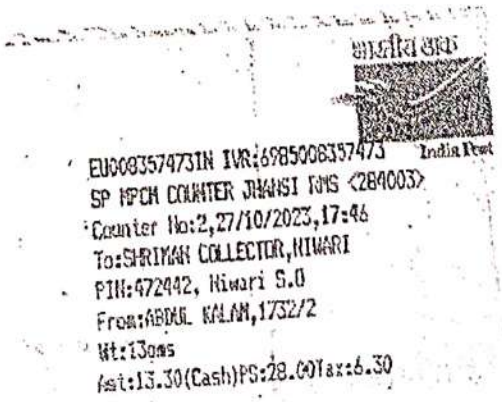
विषय - आप के द्वारा जिले में संचालित खदानों को MP SEIAA से पर्यावरणीय स्वीकृति प्राप्त कर प्रस्तुत किये जाने तक खदान संचालन बंद किये जाने बावत्।

महोदय

निवेदन हैं कि माननीय राष्ट्रीय हरित अधिकरण एन.जी.टी. सेन्ट्रल जोन बेंच भोपाल का ओ. ए. 36/ 2023 में पारित आदेश दिनांक 13.09.2023 एवं राज्य स्तरीय पर्यावरण समाधात निर्धारण प्राधिकरण म.प्र. का पत्र क. 1377 दिनांक 14.09.2023 तथा सदस्य सचिव म०प्र० प्रदूषण नियंत्रण मंडल भोपाल का पत्र क्र. 2542 दिनांक 05.10.2023 उपरोक्त विषयांतर्गत माननीय राष्ट्रीय हरित अधिकरण एन.जी.टी. सेन्ट्रल जोन बेंच भोपाल का. ओ. ए. 25 / 2023 में पारित आदेश दिनांक 13.09.2023 एवं राज्य स्तरीय समाधात प्राधिकरण न.प्र. का पत्र क्र. 1377 दिनांक 14.09.2023 के पालन में जिस खदान में DEIAA से पर्यावरण अनुमति EC प्राप्त है ये MP SEIAA से EC प्राप्त होने के उपरांत ही संचालित होंगी, बावत आदेशित किया जाता है। अतः आपको स्वीकृत क्रेशर आधारित पत्थर उत्खनिपट्टा तत्काल प्रभाव से ई-खनिज पोर्टल के माध्यम से बंद की जाती है। तथा आपको निर्देशित किया जाता है कि MP SEIAA से अतिशीघ्र पर्यावरण स्वीकृति EC प्राप्त कर प्रस्तुत करना सुनिश्चित करें।

उक्त प्रकरण में दिनांक 19-10-2023 को सुनवाई की तारीक थी जिसमें कोई निर्णय पारित नहीं हुआ हैं आज दिनांक 27-10-2023 को मेरे द्वारा सम्पूर्ण खदानों का भ्रमण कर देखा गया कि सब खदान सुचारू रूप से खनिज विभाग की मिली भगत से संचालित की जा रही हैं। एवं ई खनिज पोर्टल के माध्यम से से बंद होने के बावजूद ETP जारी की जा रही हैं। शाम को ब्लास्टिंग हेतु ROC मशीन (प्रतिबंधित) से चार इंच का होल किया जा रहा था। शाम 6 बजे के लगभग ब्लास्टिंग की जाएगी। प्रार्थी के पास खदान संचालन के ROC चलने के वीडियो के रूप में साक्ष्य उपलब्ध हैं। रिपोर्ट सूचना सेवा में प्रेषित हैं आवश्यक क़ानूनी कार्यवाही करने का कस्ट करे। कार्यवाही न होने की दशा में प्रार्थी सोशल मिडिया पर ,उच्च अधिकारियो को एवं NGT को अवगत कराने को बाध्य होगा।

कानून की मदद करने से एवं गैरकानूनी कार्य की सूचना देने से प्रार्थी को जन मॉल का एवं फर्जी मुकदमे में फ़साने का खतरा उत्पन्न हो गया हैं। अनहोनी की दशा में श्री पंकजध्वज मिश्रा एवं खदान संचालक जिम्मेदार होंगे।



प्रार्थी

अब्दुल कलाम

1732/2 रामराजा दवा बाजार

सिविल लाईन झाँसी

Annexure A - 8

दिनांक 15 / 03 / 2023

प्रति
प्रमुख सचिव महोदय
खनिज, वल्लभभवन मंत्रालय,
म0प्र0 शासन
भोपाल (म0प्र0)

विषय : रू. 4000/– (रूपये चार हजार करोड़) का अवैध खनन कराने बाबत्।

महोदय,

मेरे द्वारा पूर्व में प्रभारी खनिज अधिकारी, पंकज मिश्रा के विरूद्ध शिकायत की गई थी जिसमें आपके द्वारा संबंधित साक्ष्यों की मांग की गई थी जिन्हें की मैं आज दिनांक को क्रमानुसार आपके समक्ष प्रस्तुत कर रहा हूँ जिसमें

1) दि. 02/07/15, कार्यालय खनिज शाखा टीकमगढ़ समक्ष पटटेदारों को नोटिस जारी किया जो कि 03 माह के भीतर पर्यावरण क्लीयरेंस की NOC लाना आवश्यक है, इसके अभाव में समक्ष पट्टेदारों की खदान को बंद कर दिया गया।

2) दि. 19/08/15 में म0प्र0 शासन खनिज संसाधन विभाग से समक्ष कलेक्टर, मध्यप्रदेश की ओर भेजा गया।

3) दि. 14/12/15 में म0प्र0 शासन खनिज संसाधन विभाग से समक्ष कलेक्टर, मध्यप्रदेश की ओर भेजा गया।

4) दि. 31/05/16 DEIAA & DACC में संयुक्त रूप से स्वीकृति प्रदान करने हेतु खनिज संसाधन विभाग, म0प्र0 से जारी आदेश।

5) दि. 18/07/16 SEIAA, DEIAA & DACC में जिनकी खदानों की NOC नहीं हुई है उन्हें तत्काल प्रभाव से बंद कर दिया जाये।

6) पत्र क्र. 3813 दि. 30/09/16 में समक्ष पट्टेदार SEIAA में आवेदक थे जिन्हें DEIAA में स्थानांतरण कर दिया गया, DEIAA द्वारा आदेश दिया गया दो बिन्दु वन विभाग से संबंधित हैं, ओरछा सेन्चुरी के अभ्यारण्य 10 किमी. के क्षेत्र के अंदर आने के कारण 74 खदान मालिकों को NOC नहीं दी गई।

7) भारत का राजपत्र अधिसूचना जारी हुई जिसमें ईको सेंसिटिव जोन, ओरछा की 10 किमी. बाउण्ड्री को घटाकर मात्र 02 किमी. कर दिया गया व इसी 02 किमी. के अंतर्गत पंकज मिश्रा द्वारा लगभग 27 क्रेशर व 52 खदानें संचालित हो रहीं हैं अवैध रूप से। नोटिफिकेशन में 25 नंबर पेज पर Longitude & Latitude for corners of proposed Eco-Sensitive Zone, की GPS रीडिंग है। व पेज नं. 26 व 27 पर नक्शा संलग्न है व 21 नंबर पेज पर prohibited activities है जो इस प्रकार है New (minor and major minerals), stone quarring and crushing units shall prohibited with immediate effect except for meeting the domestic needs of bonafide local residents including digging of earth for construction or repair of houses and for manufactur of county tiles or bricks for housing for persoal consumption.

इसमें इनके द्वारा आज भी अवैध तरीके से ईको सेंसिटिव जोन में खनन व क्रेशर यूनिट चलाई जा रहीं है।

9) पकज मिश्रा द्वारा वर्ष 2018 में DIEAA द्वारा संपूर्ण खदान मालिकों को दि. 10/04/18 में एन्चायरनमेंट क्लीयरेंस की NOC दे दी गई जो कि पूर्णतः गलत है।

10) Guideline of M.P.P.C.B. for controlling pollution from stone crushers जिसमें नेशनल स्टेट हाईवे से 300 मीटर दूरी पर संचालित करने का आर्डर है, वर्तमान में NHAI रोड से 10 मी. की दूरी पर संचालित हो रहा है जिसका नोटिफिकेशन 05/01/2004 संलग्न है।

11) पंकज ध्वज मिश्रा को ज्वाइनिंग टीकमगढ में 24/03/15 में 02 वर्ष हेतु, टीकमगढ में पदस्थ किया गया था जिरागें इनके कई ट्रांसफर हुए व म0प्र0 शासन द्वारा नवनियुक्त जिला निवाड़ी बनाया गया जिसमें इन्होंने उच्च अधिकारी द्वारा सांठ–गांठ कर निवाड़ी में ही अपना स्थानांतरण करवा लिया, संबंधित ट्रांसफर पत्र दि. 05/07/19 आपकी ओर संलग्न है व इनके द्वारा 30/08/19 में फिर इनका ट्रांसफर ग्वालियर हुआ जिसे इन्होंन रूकवाकर आज भी जिला खनिज कार्यालय निवाड़ी में आज भी पदस्थ हैं इन्हें लगभग 08 वर्ष हो चुके है एक ही जिले में अवैध खनन कराते हुए। जिसमें इनके कई ट्रांसफर आर्डर हुए है जिन्हें यह पैसों के दम पर रूकवा लेते है। इनका पैसा गुजरात में 01 अन्य मित्र के द्वारा इन्वेस्ट किया गया है जिस हेतु ये हर माह गुजरात जाते हैं व श्रीराम राजा स्टोन क्रेशर मालिक विशाल गुप्ता द्वारा जो भी इनका पैसा इकट्ठा होता है मण्डी से उगाही कर विशाल गुप्ता, निवासी–झाँसी को दिया जाता है। मौके पर ऑनलाईन से लगकर 10 मी. पर, 50 मी. पर व आबादी से 5 मी. पर खदानों को संचालित किया जा रहा है जिसमें इन्हें करोड़ों रूपये के महीने की उगाही कर रहे है। मेंरे द्वारा **लोकायुक्त** में भी शिकायत की गई थी जिसको इन्होंने निरस्तीबद्ध करवा दिया व अन्य किसी द्वारा RTI लगाकर उसका आदेश अपने मोबाइल पर मंगवा लिया।

मामले से संबंधित सभी दस्तावेज संलगन किये जा रहे हैं व जांचोपरान्त आप सभी प्लांटो के बिजली बिल मंगवा ले, जिससे आपको ज्ञात होगा कि मेरे द्वारा 36 माह अवैध रूप से अवैध खनन पंकज मिश्रा द्वारा, जो कि निवाड़ी व टीकमगढ़ में पदस्थ है व 01 NGT का आदेश 07/04/16 में अवैध रूप से खदान व प्लांट संचालित हो रहे थे जिसमें NGT, Bhopal Branch में जांच की थी जिसमें अवैध रूप से खदाने संचालित की जा रही थीं जिसे मैंने संलग्न कर रखा है, जिसका कोई पालन पंकज मिश्रा व खदान मालिकों द्वारा नहीं किया गया। **श्रीमानजी आपके द्वारा उचित कार्यवाही न किये जाने पर मुझे उच्च न्यायालय की शरण में जाना होगा।**

अतः आप श्रीमान से निवेदन है कि पूरे मामले की जांच कर उचित कार्यवाही करें जिस हेतु आपकी अतिकृपा होगी।

सधन्यवाद !

प्रार्थी

अब्दुल कलाम आ0 श्री अ0 सलाम

निवासी–1732/2, निअर रामराजा दवा बाजार,

झोखनबाग, सिविल लाईन्स, झाँसी (उ0प्र0)

उपाबंध-II

ओरछा वन्यजीव अभयारण्य के चारों कोनों के अक्षांश और देशांतर

क्र. सं.	दिशा	देशांतर	अक्षांश
1	2	3	4
1.	उत्तर	25°22' 36.556"	78°39' 35.029"
2.	दक्षिण	25°13' 59.507"	78°34' 02.889"
3.	पूर्व	25°18' 22.323"	78°38' 42.387"
4.	पश्चिम	25°18' 44.926"	78°36' 05.323"

उपाबंध III

प्रस्तावित पारिस्थितिकी संवेदी जोन के चारों कोनों के अक्षांश और देशांतर

क्र. सं	दिशा	देशांतर	अक्षांश
1	2	3	4
1.	उत्तर	25°23' 47.549"	78°39' 48.401"
2.	दक्षिण	25°17' 40.187"	78°39' 41.058"
3.	पूर्व	25°12' 39.476"	78°34' 08.388"
4.	पश्चिम	25°15' 57.981"	78°33' 39.515"

उपाबंध IV

पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले गामों का विवरण

ANNEXURE- III

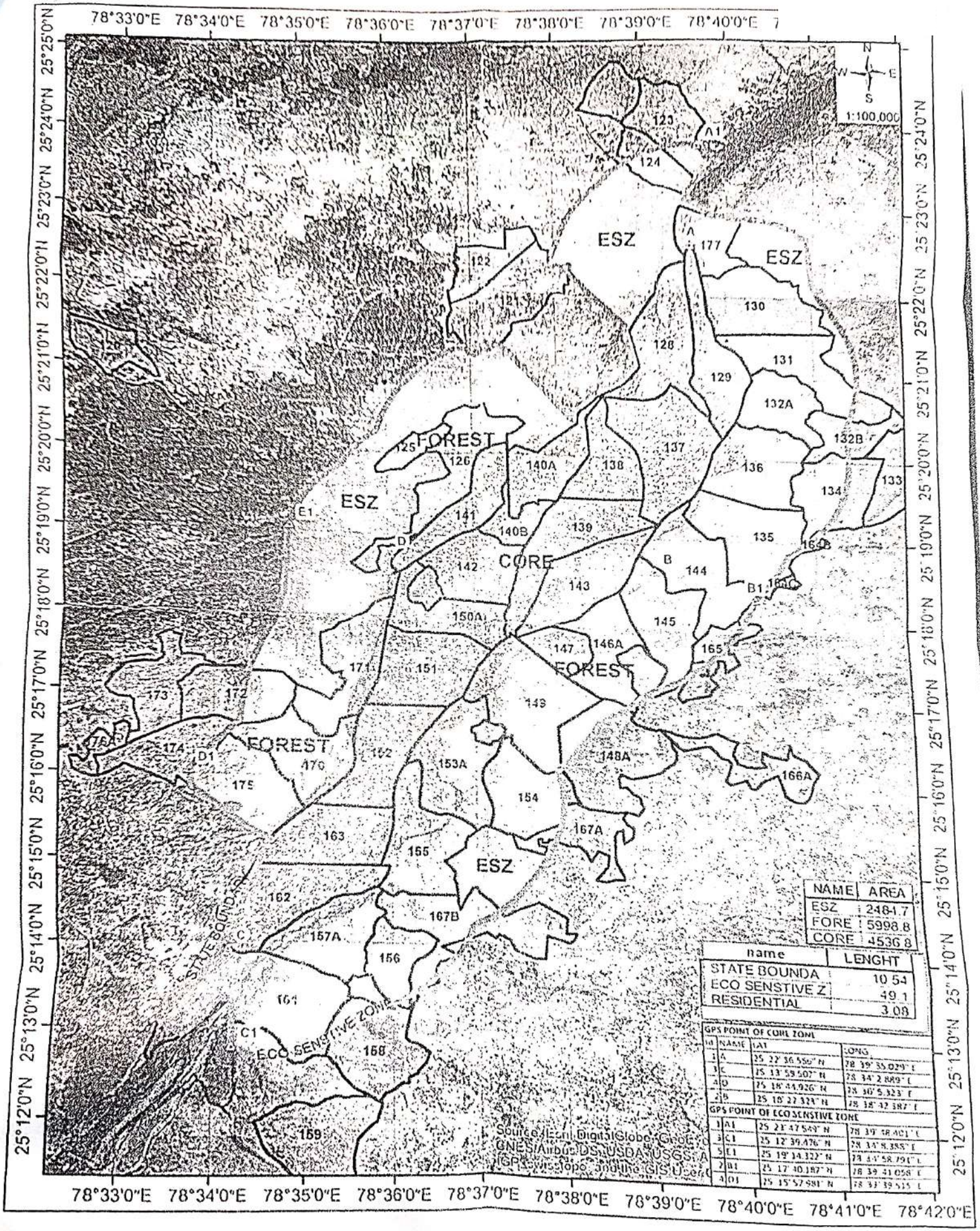
Longitude and Latitude of four corners of proposed Eco-sensitive Zone

S.No.	Direction	Longitude	Latitude
1	2	3	4
1.	North	25°23' 47.549"	78°39' 48.401"
2.	South	25°17' 40.187"	78°39' 41.058"
3.	East	25°12' 39.476"	78°34' 08.388"
4.	West	25°15' 57.981"	78°33' 39.515"

ANNEXURE- IV

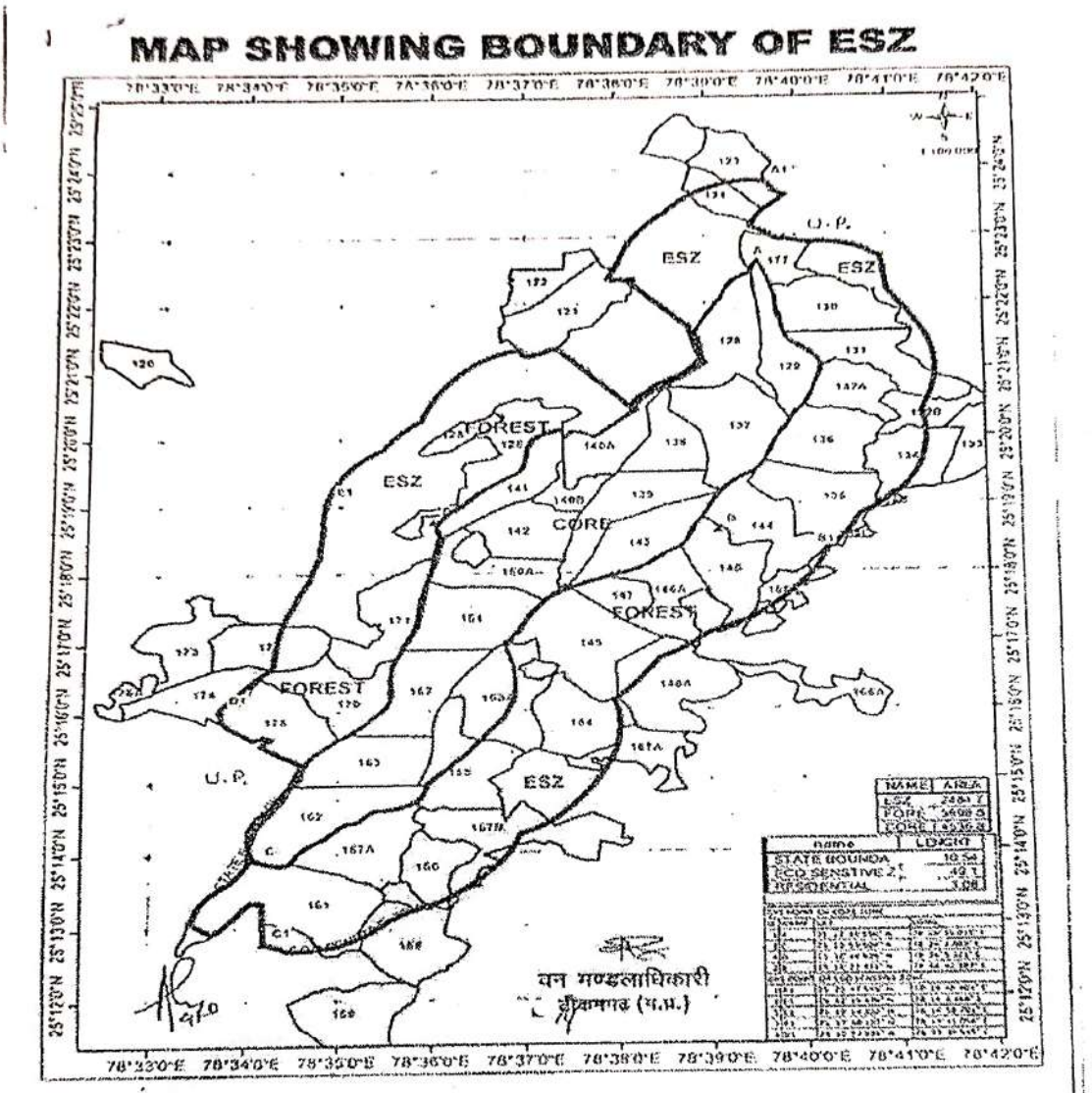
List of Villages within the Eco-sensitive Zone

S.No.	Village Name	Longitude	Latitude	Details
1.	Azadpura	25°23°19.44"	78°38 42.91"	District Tikamgarh (Madhya Pradesh)
2.	Nakta (Kushnagar)	25°21°58.27"	78°38 23.33"	-do-
3.	Orchha	25°20 45.17"	78°38 28.37"	-do-
4.	Ganj	25°21 00.66"	78°37 35.60"	-do-
5.	Gundrai	25°21 05.75"	78°36 52.76"	-do-
6.	Phutera	25°20 32.53"	78°37 21.53"	-do-
7.	Ladpura	25°19 31.88"	78°35 56.15"	-do-
8.	Mador	25°17 24.43"	78°34 40.57"	-do-
9.	Majra	25°17 09.15"	78°35 07.71"	-do-
10.	Nata	25°12 52.06"	78°35 07.75"	-do-
11.	Koli	25°13 23.97"	78°35 35.99"	-do-
12.	Sarsaura	25°14 46.14"	78°36 48.91"	-do-
13.	Golpura	25°15 07.30"	78°36 52.51"	-do-
14.	Madori	25°15 08.91"	78°37 47.95"	-do-
15.	Sewari	25°16 34.10"	78°38 15.27"	-do-
16.	Bagpura	25°17 20.14"	78°38 55.01"	-do-
17.	Lidhora	25°20 25.65"	78°41 10.12"	-do-


78°33'0"E 78°34'0"E 78°35'0"E 78°36'0"E 78°37'0"E 78°38'0"E 78°39'0"E 78°40'0"E 78°41'0"E 78°42'0"E
25°25'0"N 25°24'0"N 25°23'0"N 25°22'0"N 25°21'0"N 25°20'0"N 25°19'0"N 25°18'0"N 25°17'0"N 25°16'0"N 25°15'0"N 25°14'0"N 25°13'0"N 25°12'0"N
N
S
E
W
1:100,000
ESZ
FOREST
CORE
STATE BOUNDARY
ECO SENSTIVE ZONE
123
124
A1
A
177
122
121
130
128
131
129
132A
132B
125
126
140A
138
137
136
133
134
E1
141
140B
139
135
D
142
143
B
144
B1
145
150A
147
146A
165
171
151
173
172
149
174A
174
D1
170
152
153A
148A
166A
175
154
163
167A
155
162
167B
157A
156
164
C1
168
159
NAME AREA
ESZ 2484.7
FORE 5998.8
CORE 4536.8
name LENGHT
STATE BOUNDA 10.54
ECO SENSTIVE Z 49.1
RESIDENTIAL 3.08
GPS POINT OF CORE ZONE
id NAME LAT LONG
1 A 25 22' 36.556" N 78° 39' 35.029" E
3 C 25° 13' 59.607" N 78° 34' 2.889" E
4 D 25° 18' 44.926" N 78° 36' 5.323" E
2 B 25° 18' 22.329" N 78° 38' 42.387" E
GPS POINT OF ECO SENSTIVE ZONE
1 A1 25° 23' 47.549" N 78° 39' 58.401" E
3 C1 25° 12' 39.476" N 78° 34' 8.355" E
5 E1 25° 19' 34.322" N 78° 34' 58.791" E
2 B1 25° 17' 40.187" N 78° 39' 41.058" E
4 D1 25° 15' 57.981" N 78° 37' 39.515" E
Source: Esri, DigitalGlobe, GeoEye, Earthstar Geographics, CNES/Airbus DS, USDA, USGS, AeroGRID, IGN, and the GIS User Community

ANNEXURE-V

MAP OF ECO-SENSITIVE ZONE OF ORCHHAWILDLIFE SANCTUARY



ANNEXURE-VI

Performa of Action Taken Report: - Eco-sensitive ZoneMonitoring Committee.—

1. Number and date of meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attach minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.

VAKALATNAMA

(As per Appendix I-A of the Rules 4(1) of the Rules Framed Under the Advocate Act,1961)

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL BENCH AT, BHOPAL (MP)

OA/Appeal / Case No ...../2024

PLAINTIFF/ APPLICANT : अब्दुल कलाम

- Versus -

DEFENDANT/NON-APPLICANT: म.प्र. राज्य व अन्य

I/we the Plaintiff /**Appellant** /Claimant /**Respondent**(s) /**Applicant**(s)/Petitioner or Defendant/ **Respondent/ Non-applicant** named below do hereby appoint, engaged and authorized Advocate(s) , to appear, act and plead in aforesaid case/proceedings which shall include application for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or in other court in which the same may be tried /heard/proceeded with and also in the appellate, revisional or executing court in respect of proceedings arising from this case/proceedings or as per agreed terms and conditions and authorized him /them to sign and file pleadings, appeals, cross-objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution /defense of the said case in all its stages and also agree to ratify and confirm act done by him/them as if done by me /us:

In witness whereof I/We do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, dated on ..7...../ 3/2024. at Bhopal

Name & Father's /Husband's Name (1)	Registered Address (2)	E-Mail Address (if any) (3)	Telephone Number (if any) (4)	Status in the Case (5)	Full Signature/**Thumb Impression (6)
अब्दुल कलाम वल्द अब्दुल सत्तार	1732/2 [illegible] [illegible] के सामने, लोकल बाग सिविल लाइन्स भोपाल				

Particulars (in block letters) of each advocated Accepting Vakaltnama.

Full Name of Counsel	Address for Service E-Mail Address (if any)	Telephone No. (if any)	Full Signature
Dharamveer Sharma (Adv.)	3-1/04, Fortune Glory Ph-II, Bawadia kalan. Bhopal	9200700009	
Yasdeep S. Thakur.	45/F1, Sheetal Apartments, Narayan Nagar, Bhopal	7999208474	